

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

**(DESTRUCTION OF RECORD RULES, 1990)**

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**SECTION OFFICER (Judl.)**

Heidig  
16.11.17

FORM NO.4  
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWALI BENCH

ORDERSHEET

Original Application : 175 / 2003

Mise Petition No. :

Contempt Petition No. :

Review Application No. :

Applicants:- Shri Chitta Ranjan Deb

Respondents:- C.I.O. & O.P.S.

Advocate for the Applicants:- Mr. M. Chanda,  
Mr. G.N. Chakraborty &  
Mr. S. Nath.

Advocate for the Respondents!-  
Sp. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Application is in form but not in time Petition is not filed C.P. or Rs. 50/- deposited vide IPO/BT No. 9.6.157852 Dated 4.8.2003	8.8.2003	Heard Mr. M. Chanda learned counsel for the applicant.  Application is admitted. Call for records. List on 11.9.2003, for Admission.
<i>Step taken with 7(81)</i> envelops.	1m	<i>Vice-Chairman</i> Member
	11.9.2003	Present : The Hon'ble Sri K.V. Praha- ladan, Member (A).  List the matter on 28.10.2003 for filing written statement. In the meantime, learned Sr. C.G.S.C. may also obtain instruction of dues from the Chief Secretary and Financial Adviser, Department of Posts and file it along- with written statement.
<i>Notice prepared &amp; sent to DLS for wrong city defendant No. 185 &amp; Regd. A19. DINo. 1725 &amp; 1730 Dtd 19/8/03</i> <i>14/8/03</i>	mb	<i>K.P. Deka</i> Member

1. No WJS filed.  
by 11/10/03

No WJS has been filed.

Key  
27.10.03

28.10.2003 On the prayer made by Mr. Deb Roy Sr.C.G.S.C. for the respondents, four weeks time is allowed to the respondents to file written statement.

List the case for written statement on 1.12.2003.

  
K.V. Prahaldan  
Member

  
Vice-Chairman

bb

19.12.03  
No WJS filed.

1.12.03 No Bench today.  
Adjourned to 22.12.03.

  
B

22.12.2003 Present: Hon'ble Mr Justice B. Panigrahi, Vice-Chairman  
Hon'ble Mr K.V. Prahaldan, Administrative Member

Three weeks time to file written statement by extended. List on 19.1.2004 for orders.

  
K.V. Prahaldan  
Member

  
Vice-Chairman

nkm

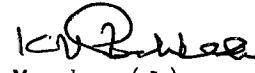
19.1.2004 Present: Hon'ble Shri Bharat Bhusan, Member (J)  
Hon'ble Shri K.V. Prahaldan, Member (A).

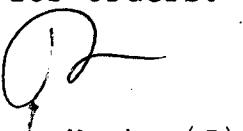
No WJS has been filed.

Key  
26.2.04

Mr G.N. Chakraborty, learned counsel for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. are present. The learned Sr. C.G.S.C. prays for four weeks time to file written statement. Four weeks for written statement allowed and two weeks for rejoinder thereafter.

List it on 27.2.04 for orders.

  
K.V. Prahaldan  
Member (A)

  
Member (J)

nkm

(3)

27.2.04 Two weeks time allowed to file reply.

List on 16.3.04 for order.

No. reply has been  
filed.

27.2.04

K V Prahla  
Member (A)

Member (J)

pg

16.3.2004 List the case for hearing before  
the next available Division Bench.K V Prahla  
Member (A)

19.3.04

bb

W/S submitted  
by the Respondents.23.7.2004 present: The Hon'ble Shri K.V.Sachidanand  
Member (J).The Hon'ble Shri K.V.Prahla  
Member (A).When the matter came up for hearing,  
Mr.M.Chanda, learned counsel for the app-  
licant, submitted that he would like to  
file rejoinder to the reply statement  
filed by the respondents. Let it be done.

Post before the next Division Bench.

19.3.04

Rejoinder submitted  
by the applicant.K V Prahla  
Member (A)

Member (J)

bb

24.8.04. Heard learned counsel for the  
parties. Hearing concluded. Judgment  
reserved.K V Prahla  
Member

Vice-Chairman

Judgment pronounced. The O.A. is  
decided and allowed in terms of the order  
recorded separately.K V Prahla  
Member (A)

Vice-Chairman

pg

23.8.04  
case is ready for  
hearing.  
An  
8/9/04  
copy of the judgment  
has been sent to the  
O.P.C. for signing  
the same to the  
applicant as well as  
to the Dr. C.G.S.C.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. / XXX. No. 175 . . . of 2003.

DATE OF DECISION 27.8.2004.  
TIME OF DECISION

... Sri Chitta Ranjan Deb . . . . . APPLICANT(S).

... Mr. M. Chanda . . . . . ADVOCATE FOR THE  
APPLICANT(S).

- VERSUS -

... Union of India & Others. . . . . RESPONDENT(S).

... Mr. A. Deb Roy, Sr. C. G. S. C. . . . . ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE SHRI D.C. VERMA, VICE CHAIRMAN (J).

THE HON'BLE SHRI K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Administrative Member.

GM

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 175 of 2003.

Date of Order : This the 27th Day of August, 2004.

The Hon'ble Shri D.C.Verma, Vice-Chairman

The Hon'ble Shri K.V.Prahladan, Administrative Member.

Sri Chitta Ranjan Deb,  
Retired Superintendent,  
RMS Division, Silchar,  
Likk Road, Lane No. 1-A,  
Silchar, Assam.

... . Applicant

By Advocate Sri M.Chanda.

- Versus -

1. Union of India,  
represented by the Secretary to the  
Government of India,  
Department of Post,  
Ministry of Communications,  
New Delhi.
2. The Director General,  
Department of Posts,  
Dak Bhawan,  
Sansad Marg, New Delhi.
3. The Chief Postmaster General,  
Assam Circle,  
Guwahati.
4. The Postmaster General,  
Dibrugarh Region,  
P.O. Dibrugarh,  
Assam.
5. The Deputy Director,  
Accounts (Postal)  
Chenikuthi,  
Guwahati. . . . Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

O R D E R

K.V.PRAHLADAN, MEMBER(A)

The applicant joined service as a Postal Clerk in the Postal Department on 5.3.1963. In 1973 he was promoted as Inspector of Post Offices. Then he was promoted as Assistant Superintendent of Post Offices. He was temporarily promoted as Deputy Post Master on 1.12.1992. He was

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contd..

promoted and joined as Superintendent of post Offices at Silchar on 4.1.1993. The salary of the Assistant Superintendent of Post Offices was Rs.1640-2900/- (pre revised and Rs. 5500-9000 (revised). Salary of the Deputy Post Master was Rs.2000-3200 (pre-revised) and Rs.6500-10500 (revised). Salary of the Superintendent of Post Offices was Rs.2000-3500 (pre revised) and Rs.7500-12000 (revised scale). He was promoted as Deputy Divisional Manager in the office of the Chief postmaster General, Assam Circle, Guwahati by order dated 31.3.1998 in the pay scale of Rs.7500-12000/-. He was working as Superintendent, RMS, Silchar when he retired on 31.10.2002 with basic pay of Rs.10,250/-. This Original Application has been filed against the order of the Director of postal Accounts dated 30.08.2002 at Annexure - 6, and the order of the Post Master General, Dibrugarh dated 15.1.2003 at Annexure - 7 ordering a recovery of Rs.96,792/- as over-payment made on account of wrong fixation of pay with effect from the date of his promotion as Superintendent of post Offices <sup>from</sup> <sub>on</sub> 4.1.1993 till 1.1.2002.

The respondents say that the applicant was an Assistant Superintendent of post Offices when he was temporarily promoted as Deputy Post Master and then as Superintendent. Therefore, his pay as Superintendent should have been fixed taking into consideration his pay in the substantive post of Assistant Superintendent of Post Offices, and not the scale of Dy. Post Master. His pay was accordingly refixed and re-calculated with effect from 4.1.1993 to 1.1.2002 vide order dated 30.8.2002 at Annexure - 6. An over payment of Rs.96,792/- was calculated and ordered to be recovered from his Leave Encashment amount due to him vide letter dated 15.1.2003 at Annexure-7.

We have heard Mr.M.Chanda, learned counsel for the applicant and also Mr.A.Deb Roy, learned Sr.C.G.S.C. for the

Yours

respondents. The respondents want to refix the pay of the applicant after he has been drawing his pay in various scales right from 1993 to 2002. The Department with its internal check, internal audit and administrative verification failed to notice any anomaly in the pay drawn by the applicant. At the fag end of his career the applicant is directed to refund a huge amount. In this connection, the Hon'ble Supreme Court in Bhagwan Shukla -vs- Union of India & Others reported in (1994) 6 SSC 154 has given the following judgment:

"2. The controversy in this appeal lies in a very narrow compass. The appellant who had joined the Railways as a Trains Clerk w.e.f. 18.12.1955 was promoted as Guard, Grade-C w.e.f. 18.12.1970 by an order dated 27.10.1970. The basic pay of the appellant was fixed at Rs.190 p.m. w.e.f. 18.12.1970 in a running pay scale. By an order dated 25.7.1991, the pay scale of the appellant was sought to be refixed and during the refixation of his basic pay was reduced to Rs.181 p.m. from Rs.190 p.m. w.e.f. 18.12.1970. The appellant questioned the order reducing his basic pay with retrospective effect from 18.12.1970 before the Central Administrative Tribunal, Patna Bench. The justification furnished by the respondents for reducing ~~his~~ the basic pay was that the same had been 'wrongly' fixed initially and that the position had continued due to 'administrative lapses' for about twenty years, when it was decided to rectify the mistake. The petition filed by the appellant ~~fix~~ was dismissed by the Tribunal on 19.9.1993.

3. We have heard learned counsel for the parties. That the petitioners' basic pay had been fixed in since 1970 at Rs.190 p.m. is not disputed. There is also no dispute that the basic pay of the appellant was reduced to Rs.181 p.m. from Rs.190 p.m. in 1991 retrospectively w.e.f. 18.12.1970. The appellant has obviously been visited with civil consequences but he had been granted no opportunity to show cause against the reduction of his basic pay. He was not even put on notice before his pay was reduced by the department and the order came to be made behind his back without following any procedure known to law. There has, thus, been flagrant violation of the principle of natural justice and the appellant has been made to suffer huge financial loss without being heard. Fair play in action warrants that no such order which has the effect of an employee suffering civil consequences should be passed without putting the (sic employee) concerned to notice and giving him a hearing in the matter. Since, that was not done, the order (memorandum) dated 25.7.1991, which was impugned before the Tribunal could not certainly be sustained and the Central Administrative

Ans

Tribunal fell in error in dismissing the petition of the appellant. The order of the Tribunal deserves to be set aside. We, accordingly, accept this appeal and set aside the order of the Central Administrative Tribunal dated 17.9.1993 as well as the order (memorandum) impugned before the Tribunal dated 25.7.1991 reducing the basic pay of the appellant from Rs.190 to Rs.181 w.e.f. 18.12.1970."

In the case of N.Mandal vs. Union of India (CAT Calcutta) reported in 1989 (3) SLR 148 it was observed that :

"The applicant was promoted in a post in higher scale which was not in existence. By mistake or clerical error, his pay was later noticed and his pay was fixed in the lower scale. Meanwhile, the employee retired and expired. The excess amount already paid not to be deducted from the retirement benefits."

The Himachal High Court in 1997 (5) SLR 237 in the case of Mahavir Singh vs. Union of India and others held that :

"Reducing the scale of pay from the date of initial appointment and ordering excess recovery amount without affording any opportunity to the petitioner to make representation - order is violative of Rules of natural justice."

From what has been discussed above it is clear that the pay fixation cannot be revised to the disadvantage of the employee without affording him opportunity of hearing. In this case there is nothing to show that any show cause notice was given to the applicant before refixation of pay. The applicant has now retired so refixation of pay would reduce the pay last drawn consequently pension amount would also get reduced. It would thus be a recurring loss to the applicant. Such an action of the respondents, without affording opportunity, cannot be sustained.

In view of the above discussions the impugned orders are quashed. It will, however, be open to the respondents/ the appropriate authority to issue a show cause or afford the applicant an opportunity of hearing and then to refix

bal

the pay/pension. The O.A. stands allowed accordingly.

NO order as to costs.

*K.V.Prahladan*  
( K.V.PRAHLADAN )  
ADMINISTRATIVE MEMBER

*D.C.Verma*  
( D.C.VERMA )  
VICE CHAIRMAN

pg

bvP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL 7/5/AUG/2003

GUWAHATI BENCH

Guwahati Bench

O. A. NO. 175/2003

Shri Chitta Ranjan Deb.

... Applicant

- Versus -

Union of India & Others

... Respondents

Lists of dates and synopsis of the case

Date

Synopsis of particulars in the application

05.03.1963- Applicant was appointed as Postal Clerk. He passed departmental examination and promoted as Inspector in 1972-73, and thereafter promoted to the cadre of Asstt. Superintendent of Post offices.

01.12.1992- Applicant was further promoted to the cadre of Deputy Postmaster (HSG-I on 01.12.1992.

04.01.1993- Applicant was promoted to the post of Superintendent, RS, Silchar in the cadre of PSD Group-B.

04.06.1993- Basic pay of the applicant was fixed at Rs.2600/- (pre-revised) w.e.f 04.01.93 in the post of Superintendent, PSD.

01.01.1996- The pay was revised following the 5th Pay Commissions recommendations and the basic pay of the applicant was fixed at Rs.8750/- (Revised) on 1.1.96 as notified vide order dtd.09.10.1997.

01.01.1997- Basic pay of the applicant came to Rs.9000/- on 01.01.1997.

31.03.1998 - Applicant was transferred from the post of Superintendent, PSD, Silchar and posted as Deputy Divisional Manager (PLI) in the office of the CPMG, Assam circle, Guwahati.

08.01.1999- Memo was issued by the CPMG, fixing the basic pay of the applicant at Rs.9500/- w.e.f 01.01.1999.

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01.01.2002- Having earned the annual increments, the basic pay of the applicant came to Rs.10,250/- on 01.01.2002.

03.01.2002- Applicant was again transferred from the GPO,Guwahati and was Posted as Superintendent,RMS 'S' Division, Silchar.

30.08.2002- The Deputy Director Accounts (Postal) issued the impugned letter raising an objection that the fixation of pay of the applicant was wrongly done on 04.01.1993 and reduced his basic pay from RS.2600/- to Rs. 2450/- on 04.01.1993 resulting into reduction of pay in each of the subsequent stages with his last pay at Rs.9500/- instead of Rs.10,250/- on 01.01.2002 affecting all the terminal benefits.

12.09.2002- Memo issued by the Postmaster General, Dibrugarh also confirming the basic pay of the applicant at Rs. 10,250/- in the new post of Superintendant, RMS 'S' Division, Silchar, which was his last pay till his retirement.

03.10.2002- Persuant to the impugned letter dtd.30.08.2002, notification was issued reducing the commutation value and pension amount of the applicant.

11.10.2002- Reduced the DCRG of the applicant sanctioned earlier.

17.10.2002- & Applicant submitted representations agitating against such action of the respondents and praying for regularization/ correction of his pay on 04.01.1993.

30.10.2002-

15.01.2003- Leave encashment of the applicant sanctioned earlier was also slashed down.

07.02.2003- Applicant again submitted representation.

26.02.2003- Applicant was informed that his promotion to HSG-I on 04.01.93 on adhoc basis cannot be taken into reckoning for the purpose of fixation of his pay which was wrongly done and hence such refixation was done reducing the pay of the applicant on 04.01.93 and onwards.

### RELIEF (S) SOUGHT FOR

The applicant humbly prays that Your Lordships be pleased to grant the following relief(s):

1. That the Hon'ble Tribunal be pleased to set aside the impugned letters issued by the respondents under Nos. (1) PN-58/2002-2003/478 dated 30.08.2002 (2) COM-43/2002-03/PN-58/2002-03/D- dated 3.10.2002 (3) AP/RP/3-172/02 dated 11.10.02 (4) AP/RP/3-172/02 dated 9.12.2002 (5) AP/RP/3-172/2000 dated 15.01.03 (6) Staff/11-14/89 dated 26.2.03 and (7) GPF/2-37/GHY/2000-01/394 dated 1.4.03.
2. That the promotion of the applicant as Deputy Postmaster (HSG-I) in the pay scale of Rs. 2000-3200 notified vide No. Staff/11-14/89 dated 01.12.92 be declared as regular promotion.
3. That the fixation of pay of the applicant in his promoted post of P.S. Group 'B' as Rs. 2600/- (Pre revised) on 4.1.1993 and the subsequent fixations thereto in each stage and final last basic pay of Rs. 10,250/- at the time of retirement of the applicant be declared as valid.
4. That the respondents be directed to pay all the terminal benefits of the applicant on the basis of Rs. 10,250/- as his last pay on superannuation with consequential arrear and refund of money recovered from the applicant.
5. Costs of the application.
6. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

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**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A. No. 175/2003

Sri Chitta Ranjan Deb : Applicant

- Versus -

Union of India & Others : Respondents.

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Date 07-08-2003.

Filed by  
*Chittaranjan Deb*  
Advocate

*Chittaranjan Deb*

Filed by the applicant  
through advocate G.  
Chittaranjan Deb on 7.8.03,  
has been

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL****GUWAHATI BENCH : GUWAHATI**

(An Application under Section 19 of the Administrative  
Tribunals Act, 1985)

O.A. No. 175/2003

**BETWEEN**

Sri Chitta Ranjan Deb,  
Retired Superintendent,  
S/o Late J.C.Deb  
RMS Division, Silchar  
Resident of Link Road,  
Lane No. 1-A,  
Silchar, Assam.

...Applicant

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Department of Post,  
Ministry of Communications,  
New Delhi.
2. The Director General  
Department of Posts,  
Dak Bhawan,  
Samsad Marg,

Chitta Ranjan Deb

New Delhi-110001

3. The Chief Postmaster General  
Assam Circle,  
Guwahati.
4. The Postmaster General  
Dibrugarh Region,  
P.O. Dibrugarh  
Assam.
5. The Deputy Director  
Accounts (Postal)  
Chenikuthi,  
Guwahati

.....Respondents.

#### DETAILS OF THE APPLICATION

Particulars of order against which this application is made.

This application is made against the impugned letter issued under No. PN-58/2002-2003/478 dated 30.08.2002 issued by the Respondent No.5 prior to the retirement of the applicant on superannuation on 31.10.2002, whereby the pay of the applicant was reduced from Rs. 2600 to Rs. 2450 retrospectively with effect from 04.01.1993 on the plea of wrong fixation made at that time with consequential reduction of pay in all subsequent stages of fitments/fixation, and further

*Chitta Rayan Deb*

against the subsequent impugned letters issued by the Respondents under No. COM.-43/2002-03/PN-58/2002-03/D-dated 3.10.2002, No. AP/RP/3-172/02 dated 11.10.02, No. AP/RP/3-172/2002 dated 09.12.2002, No. AP/RP/3-172/2000 dated 15.01.03, No. Staff/11-14/89 dated 26.02.03, No. GPF/2-37/GHY/2000-01/394 dated 1.4.03 etc. causing corresponding reduction in all terminal benefits like pension, DCRG, Commutation of Pension, Leave encashment, CGIS etc. in an arbitrary manner.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicant was initially appointed as Postal Clerk in the Respondent department (i.e. the Department of Posts) on 05.03.1963. Thereafter, he had passed the

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Departmental Examination in the cadre of Inspector of Post Offices in the year 1972-73 and was thereafter promoted to the cadre of Asstt. Superintendent of Post Offices. Then he was further promoted to the cadre of Deputy Postmaster (HSG-I) on 01.12.92 and eventually promoted to the post of Superintendent, PSD, Silchar (Gazetted) in the cadre of P.S. Group 'B' where he joined on 04.01.93. Subsequently he was posted as Deputy Divisional Manager (PLI) in the office of the CPMG, Assam Circle, Guwahati on 31.3.1998 and finally transferred from the GPO, Guwahati on 03.01.2002 and posted as Superintendent, RMS 'S' Division, Silchar where he continued as such till his retirement on superannuation.

4.3 That while working in the post of Asstt. Supdt. Of Post Offices in the scale of pay of Rs. 1640-60-2600-EB-75-2900(Pre revised), the applicant was promoted on ad hoc basis to the post of Deputy Post Master, Guwahati, GPO in the scale of pay of Rs. 2000-60-2300-EB-75-3200 (Pre revised) vide CPMG, Assam Circle's Memo No. Staff/11-14/89 dated 01.12.1992 and the applicant joined in his promoted post, which is in the cadre of HSG-I on 4.12.1992. The post of Deputy Postmaster (HSG-I) in which the applicant joined, was lying vacant at that relevant time.

Copy of Memo dated 01.12.1992 is annexed herewith as **Annexure-I**.

4.4 That meanwhile the applicant got his normal promotion to the cadre of P.S. Group - 'B' against regular vacancy

*Chitta Rayjan Deb*

according to his seniority on All India basis and was posted on officiating capacity as Superintendent, PSD, Silchar, N.E. Circle w.e.f. 01.01.1993. His order of promotion to P.S. Group 'B' was issued by the Director (Staff), Department of Posts, New Delhi on 02.11.1992 vide his No. 9/52/92-SPG and order of posting as Supdt. PSD, Silchar was issued by the Director of Postal Services, Assam Circle, Guwahati on 24.11.1992 i.e. prior to the promotion of the applicant to the post of Deputy Postmaster in a vacant regular post in terms of his seniority but the promotion order was termed as ad hoc which means that the applicant already stood promoted to the cadre of P.S. Group 'B' (Pay scale Rs. 2000-3500/-) on 02.11.92 which is higher than the post of Deputy Postmaster but due to non-implementation of the promotion order of P.S. Group B, the applicant had joined in the post of Deputy Postmaster (HSG-I) on ad hoc basis on 04.12.1992 in terms of order dated 01.12.1992 which was issued when the order of promotion of the applicant to the cadre of P.S. Group 'B' was in force. Be it stated that the post of HSG I i.e. Deputy Postmaster is a cadre immediately below the cadre of Superintendent P.S Group B as per hierarchy therefore applicant's promotion ought to have been considered on regular basis to the post of Deputy Postmaster before granting his promotion on regular basis to the post of Superintendent PS Group B. Applicant was also entitled to fitment on regular basis in the pay scale of Rs. 2000-3200. Since the post of PSD, Silchar was under

*Chitta Ranjan Adhikary*

N.E. Circle, the Chief PMG, N.E. Circle, Shillong also confirmed the promotional transfer of the applicant as Superintendent, PSD, Silchar vide his Memo No. Staff/13-15/92 dated 13.11.1992 when the applicant was working as Deputy Postmaster (HSG-I).

Copy of promotion order dated 02.11.1992 and order dated 24.11.1992 and subsequent order dated 13.11.1992 of CPMG, N.E. Circle are annexed herewith as Annexure-II, III and IV respectively.

4.5 That pursuant to the promotion order aforesaid, the applicant was relieved from the post of Deputy Postmaster by the Chief PMG, Guwahati vide order No. Staff/1/330/88 dated 22.12.1992. He was also relieved from the post of Senior Postmaster, GPO, Guwahati by the Sr. Supdt. Of Post Offices vide order No. B/Z/7/Officer/Ch-III dated 23.12.1992. Thereafter, the applicant joined as Supdt., PSD, Silchar on 04.01.1993.

Copy of release orders dated 22.12.1992 and dated 23.12.1992 are annexed herewith as Annexure-V and VI respectively.

4.6 That at the time of the release of the applicant from the GPO, Guwahati as stated above, the Senior Post Master, GPO, Guwahati issued the Last Pay Certificate (LPC) of the applicant and as shown in the LPC dated 1.1.1993, the pay of the applicant as on 1.1.1993 was Rs. 2450/- (Pre-revised). On joining as Supdt, PSD on 04.01.1993 his basic pay was fixed at Rs. 2600/- as per provision of FR-22(a) (1) which was notified vide Pay Slip dated 4.6.1993 issued by the CPMG, N.E. Circle,

*Gita Rayon* Sub

Shillong, and thereafter the applicant was given his annual increment every year and accordingly his basic pay came to Rs. 2900/- (Pre-revised) as on 1.1.1997 as notified vide Pay slip dated 20.1.1997 issued by the CPMG, Shillong.

Copy of LPC dated 1.1.1993, Pay Slip dated 4.6.1993 and Pay Slip dated 20.1.1997 are annexed herewith as Annexure-VII, VIII and IX respectively.

4.7 That subsequently, consequent upon the recommendations of the 5<sup>th</sup> Central Pay Commission, the pay scale of Rs. 2000-3500/- (Pre-revised) was revised to Rs. 7500-12000/-. Accordingly, the basic pay of the applicant at the revised scale was fixed at Rs. 8750/- on 1.1.1996 which was notified vide D.O.P. order dated 9.10.1997 issued by the CPMG, N.E. Circle, Shillong with his next date of increment on 1.1.1997 when his basic pay was Rs. 9000/- on 1.1.1997.

Copy of D.O.P. order dated 9.10.1997 is annexed herewith as Annexure-X.

4.8 That thereafter, the applicant was transferred from the post of Supdt. PSD, Silchar and was posted as Dy. Divisional Manager (PLI) in the office of the CPMG, Assam Circle, Guwahati vide CPMG, Shillong's Memo No. Staff/97/92 dated 31.3.1998. On his joining as Deputy D.M. (PLI) in the office of the CPMG, Assam Circle, Guwahati, the basic pay of the applicant was fixed at Rs. 9500/- w.e.f. 1.1.1999 as notified under CPMG, Guwahati's Memo No. JAO/1-1/GE/88/(243) dated 8.1.1999

and his consequential pay thereafter in the revised Scale was as follows:

On 1.1.99	-	Rs. 9500/- (as per Memo dated 8.1.99)
On 1.1.2000	-	Rs. 9750/-
On 1.1.2001	-	Rs. 10,000/-
On 1.1.2002	-	Rs. 10,250/- (as per Pay Slip dated 07.01.2002)

Copy of Memo dated 8.1.1999 and Pay Slip dated 07.01.2002 are annexed herewith as Annexure-XI and XII respectively.

4.9 That the applicant was eventually transferred from GPO, Guwahati vide CPMG, Guwahati's Memo No. Staff/3-4/92/Ch II dated 03.01.02 and was posted as Supdt. RMS 'S' Division, Silchar. On his joining at Silchar as Supdt. RMS 'S' Division also he was drawing Rs. 10,250/- as his basic pay as evident from the Memo No. Staff/1/15-38/02(RP) dated 12.9.02 issued by the Postmaster General, Dibrugarh.

Copy of Memo dated 12.9.02 is annexed herewith as Annexure-XIII.

4.10 That it is stated that the applicant had been drawing his pay as per fitments/fixation made by the competent authorities since inception and the last basic pay drawn by him at the time of his retirement in 2002 was Rs. 10,250/- p.m. as detailed in the preceding paragraphs. This was checked and examined at every stage and annual Service Book verifications were conducted every year by the concerned authorities and everything was found in order. The fixation of pay of

Chitra Rayan 86

the applicant was also reviewed and authenticated as correct by the Internal Audit Inspection party, Kolkata and there was no irregularity whatsoever.

4.11 That since the applicant was to retire on 31.10.2002, the Accounts department had to work out the retirement dues of the applicant and while doing so, the Deputy Director Accounts (Postal) raised an objection in respect of the fixation of pay of the applicant done in the year 1993 and issued his impugned letter No. PN-58/2002-2003/478 dated 30.08.2002 on the eve of the retirement of the applicant. In the said impugned letter dtd. 30.08.2002, the Dy. Director Accounts (Postal) in para 5 of the letter observed that consequent upon the promotion of the applicant to P.S. Group 'B' on 04.01.03 in the scale of Rs. 2000-3500/- his pay was fixed with reference to his pay in the cadre of HSG-I (Rs. 2000-3200/-) which was alleged to be irregular since the placement of the applicant in HSG-I cadre was not on regular basis but on ad hoc basis and further observed that the pay of the applicant ought to have been fixed with reference to his pay in the cadre of Asstt. Superintendent of Post Offices (Rs. 1640-2900/-) on 04.01.1993 in the pre-revised scale of pay in terms of FR 22 (i)(a) (1) instead of the scale of Rs. 2000-3200/- as the basis. Accordingly the Deputy Director Accounts (Postal) refixed the pay of the applicant in the scale of Rs. 2000-3500/- (Pre-revised) with reference to the scale of Rs. 1640-2900/- (Pre-revised) instead of Rs. 2000-

3200/- and reduced his basic pay from Rs. 2600 to 2450 on 04.01.1993, followed by reduction of pay at each subsequent stage and finally reduced his last pay from Rs. 10250/- to Rs. 9500/- p.m. on 1.1.2002 in the scale of Rs. 7500-12000/- (Revised). Further, in the said impugned letter dated 30.8.20002, the Deputy Director Accounts (Postal) made corresponding reduction in all items Viz; Pension, Gratuity/DCRG, Leave salary computed on the last basic pay of Rs.9500/- instead of Rs. 10250/- on 1.1.2002 most arbitrarily and without providing any reasonable opportunity to the applicant for his defense whatsoever.

Copy of impugned letter dated 30.08.2002 is annexed herewith as Annexure-XIV.

4.12 That acting on the impugned letter dated 30.08.2002 other subsequent impugned letters were issued making reduction in each of the benefits item wise on the reduced pay vide impugned order No. COM-43/2002-03/PN-58/2002-03/D - dated 3.10.2002 reduced the commutation value to Rs. 2,23,668/- and Pension to Rs. 4750/-. Similarly, vide impugned letter No. AP/RP/3-172/02 dated 11.10.2002; the DCRG was sanctioned to the extent of Rs. 2,33,558/- only. The reduced Leave encashment was sanctioned as Rs. 1,42,475/- only vide impugned letter No. AP/RP/3-172/2000 dated 15.01.2003 granting fresh sanction of Leave encashment to the tune of Rs. 45,683/- on the plea of excess drawal of Rs. 96,792/- on revised fixation, recoverable from the applicant.

*Chitta Ranjan Das*

Thus, the item wise reduction on the basis of revised/reduced fixation in respect of the applicant stood as follows :

Item	Amount due on the last pay actual	Amount sanctioned and paid on reduced pay	Less drawal causing financial loss
Pension	Rs.5125/- + D.R. per month	Rs.4750/- + DR per month	Rs. 375 + DR pm.
DCRG	Rs.2,57,070/-	Rs.2,38,260/-	Rs 18,810/-
Commutation Pension	Rs.2,41,326/-	Rs.2,23,668/-	Rs.17,658/-
Leave encashment	Rs.1,53,722/-	Rs.45,683/-	Rs.108,039/-

The aforesaid reductions caused huge financial loss to the applicant in each item, which was inflicted by the Respondents upon the applicant most arbitrarily, unilaterally and without providing any reasonable opportunity to the applicant whatsoever.

Copy of impugned letters dated 3.10.2002; dated 11.10.2002, dated 9.12.2002 and dated 15.1.2003 are annexed herewith as Annexure XV series.

4.13 That thereafter the applicant submitted representation to the Deputy Director Accounts (Postal) on 17.10.2002 and on 30.10.2002 praying for correction of discrepancies stated above and settlement of his pensionary benefit and other dues. Thereafter further representations were also submitted to CPMG, Guwahati and Director General (SPB-II), New Delhi on 07.02.03

With Regard

and 18.03.03 respectively praying for settlement of his dues on the basis of his last pay drawn i.e. Rs. 10,250/- p.m. But the grievances of the applicant remained unattended and CPMG, Guwahati issued another impugned letter No. Staff/11-4/89 dated 26.2.2003 informing that the retrospective regularization of ad hoc arrangements in HSG-I in respect of the applicant cannot be agreed to and his pension case be finalized accordingly.

It is submitted that the Respondent Union of India ought to have granted promotion on regular basis to the applicant to the cadre of Deputy Postmaster i.e. H.S.G. Gr. I vide order dated 12.1992 instead of the promotion granted to the applicant on ad hoc basis as because the applicant had attained required eligibility for regular promotion to the said post of Deputy Postmaster H.S.G. I and at the relevant time a regular post of Deputy Postmaster H.S.G. I was vacant against which the applicant was promoted on ad hoc basis. In this connection it may also be stated that the applicant was the senior most person in the cadre of HSG II, therefore there was not difficulty on the part of the respondent to consider his promotion on regular basis to the cadre of HSG I at that relevant time. The applicant was otherwise qualified to hold the post of Deputy Postmaster H.S.G. I on regular basis, non convening of D.P.C. for consider of his regular promotion to the post of Deputy Postmaster at the relevant time was highly arbitrary and unfair on the

part of the respondent Union of India. Therefore the pay scale of Rs. 2000-3200 which was granted to the applicant to the care of Deputy Postmaster HSG I and subsequently the said fixation benefit taken into account while granting further promotion to the cadre of Superintendent P.S. Group B cannot be said to be contrary to the rule. It is relevant to mention here that as per normal rule the applicant ought to have been granted the promotion of Deputy Postmaster HSG I on regular basis prior to his promotion to the cadre of Superintendent P.S. Group B as per hierarchy of the line of promotion maintained in the department. However, benefit of fixation of pay in the scale of Rs. 2000-3200 which was granted to the applicant in the cadre of Deputy Postmaster HSG I while promoting the applicant on ad hoc basis also cannot be said to be contrary to the rule, rather applicant was entitled to the benefit of promotion to the cadre of HSG I as well as fixation benefit in the scale of Rs. 2000-3200. Therefore subsequent decision of the respondents that the applicant is not entitled to the benefit of pay fixation in the pay scale of Rs. 2000-3200 in the cadre of Deputy Postmaster simply on the plea that such promotion was granted on ad hoc basis is quite contrary to the rule and the alleged ground cannot be sustained in the eye of law. Therefore the Hon'ble Tribunal be pleased to declare that the fixation benefit granted to the applicant in the pay scale of Rs. 2000-3200 in the

cadre of Deputy Postmaster HSG I was done in accordance with the existing rule.

Copy of representations dated 17.10.02, 30.10.02, 07.02.03 and 18.03.03 are annexed herewith as Annexure XVI series and copy of letter dtd. 26.02.03 are annexed herewith as Annexure-XVII respectively.

4.14 That it is stated that apart from the discrepancies stated in the preceding paragraphs, the applicant was deprived of his other legitimate dues too. The monthly contributions/Premia towards Central Government Employee's Group Insurance Scheme were deducted from the pay of the applicant from 1.1.1982 to 31.10.02. As per rule, the amount accumulated in the Savings fund of the above scheme is to be refunded with interest to the retired Govt. servant immediately after his retirement. In the instant case action has been initiated to pay the dues to the applicant as his accumulation in the said scheme but no action has been taken to pay the interest for 8 (eight) months under the scheme, which the applicant is entitled to get. Further, the interest on the accumulated amount of GPF in respect of the applicant has been calculated up to the month of October'2002 since the applicant retired on 31.10.2002. But as per provision of C & AG's decision No.5 below Rule-11 of GPF (CS) Rule, 1960 as notified under C & AG's Circular letter No. 1480-Tech.Admn.11/261-68 dated

*Chittaranjan*

28.6.1968, the interest shall be computed for the whole month on which the payment order was made after 15<sup>th</sup> November and as such, the interest ought to have been taken into account up to the month of November '02 but instead, it was calculated up to October, 02, causing substantial loss to the applicant. The applicant submitted representation praying for review of the calculation of interest in GPF accumulation but the Dy. Director Accounts (Postal) rejected his prayer vide his letter No. GPF/2-37/GHY/2000-01/394 dated 01.04.03.

Copy of letter-dated 1.04.2003 is annexed herewith as Annexure-XVIII.

4.15 That the objection raised by the Dy. Director Accounts (Postal) as stated in paragraph 4.11 and re fixation of the pay of the applicant retrospectively leading to reduction of pay and other benefits is arbitrary, capricious, unjust, unfair and violation of the procedure established by law. The applicant was promoted to the cadre of P.S. Group 'B' while he was working in the cadre of HSG-I in the scale of Rs. 2000-3200/- and as such his pay on his promoted post (i.e. P.S. Gr. 'B') was rightly fixed with reference to the scale of 2000-3200 w.e.f. 4.1.93. The contention of the Dy. D.A. (Postal) that since the applicant was holding the post of HSG-I on ad hoc basis only prior to his promotion to the cadre of P.S. Gr.'B' his scale of pay in HSG-I cannot be taken as the basis for fixation of his pay in his promoted post is not sustainable in law. It is relevant to mention here that although the

placement of the applicant in the HSG-I was termed as ad hoc but factually the post of HSG-I in which the applicant joined, was lying vacant at the relevant time and the applicant was legitimately entitled for the said post and he would have continued in HSG-I had he not been promoted to the cadre of P.S. Gr.'B'. This fact was clarified by the CPMG, Assam Circle vide his letter No. Staff/11-14/89 dated 21.05.1993 addressed to the CPMG, N.E. Circle also, which was ignored by the DDA (Postal). Further, according to the normal promotional avenue of the applicant also, he would have been promoted to the cadre of HSG-I prior to his promotion to the cadre of P.S. Gr.'B' which is a requisite for promotion to the next higher post of P.S. Gr.'B' As such the fixation of his pay in his promoted post of P.S. Gr.'B' has to be made w.r.t. his pay in HSG-I only (i.e. Rs. 2000-3200/-) and not w.r. to his pay as Asstt. Superintendent of Post Offices (i.e. Rs. 1640-2900/-) as contended by the fixation of pay of the applicant after his promotion as P.S. Gr.'B' made with reference to his scale in HSG-I as on 4.1.1993 was correct and in accordance with law. The basic pay of the applicant fixed at Rs. 2600/- in the scale of Rs. 2000-3500/- (Pre-revised) on 4.1.1993 passed scrutiny at different stages every year including that of Audit which the applicant had been drawing with subsequent annual increments etc. for long 10 (ten) years and finally reached to the basic pay of Rs. 10,250/- in the scale of Rs. 7500/- - 12,000/- (revised) when he

*Chitta Ranjan Saha*

retired on superannuation, which was passed by the Dy. DA (Postal) himself also at different stages. As such, the objection raised by the Dy. DA (Postal) all on a sudden in 2002 regarding the pay of the applicant fixed as back as on 4.1.1993 is not tenable in the eye of law, and re fixation of his pay on 4.1.1993 reducing the same from Rs. 2600/- to Rs. 2450/- eventually resulting into reduction of all his retirement benefits and that too without providing any reasonable opportunity to the applicant is mala fide, arbitrary and violative of the principles of natural justice.

Copy of letter-dated 21.05.93 of CPMG, Assam Circle is annexed herewith as **Annexure-XIX**.

4.16 That the applicant most humbly submits that due to the wrong contention of the Dy Director Accounts (Postal), the respondents acted upon erroneously and refixed the basic pay of the applicant reducing the same from Rs. 2600/- to Rs. 2450/- (Pre-revised) with effect from 4.1.1993 retrospectively after the applicant retired on 31.10.2002 i.e. after 10 (ten) years which resulted into reduction of pay in all subsequent stages and finally reducing his last pay before his retirement from Rs. 10,250/- to Rs. 9500/-. Such reduction of pay had further cumulative effect on all terminal benefits of the applicant viz. Pension amount, commutation values, DCRG, Leave encashment, PF interest etc. causing huge financial loss to the applicant in an illegal and unjustifiable manner. As such finding no other alternative, the applicant is approaching this

Hon'ble Tribunal for protection of his legitimate rights and interests and it is a fit case for the Hon'ble Tribunal to interfere with and to protect the rights and interests of the applicant directing the respondents as prayed for.

4.17 That it is stated that in the almost similar facts and circumstances the respondent Union of India granted notional promotion to cadre of HSG I to Sri H.Ahmed, AD (W), office of the Chief PMG, Assam Circle, Guwahati vide letter No. Staff/7-83/92 dated 3.4.2002 with all consequential benefits as because he was incurring financial loss due to non fixation of his pay in the cadre of HSG I. As such the applicant is also entitled to a similar benefit.

A copy of the letter dated 3.4.2000 is annexed as Annexure- XX.

4.18 That this application is made bona fide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant was working in the cadre of HSG-I against regular vacancy although it was termed as ad hoc arrangement prior to his promotion to the cadre of P.S. Gr. 'B'.

5.2 For that the applicant had attained eligibility as per rules for consideration of promotion on regular basis during the year 1992 to the post of Deputy Postmaster HSG I which fall vacant at the relevant time but the respondents did not hold the DPC for the reasons best known to the authorities

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5.3 For that one Sri H.Ahmed similarly circumstanced was granted the benefit of promotion of HSG I notionally w.e.f. 17.1.1989 vide order dated 3.4.2000, as such there cannot be any impediment on the part of the respondents to extend the similar benefit to the applicant.

5.4 For that, the applicant was entitled for the post of HSG-I prior to his promotion to the cadre of P.S. Gr.'B' and he would have continued in the cadre of HSG-I had he not been promoted to the cadre of P.S. Gr.-'B' irrespective of the matter whether he was holding the post of HSG-I on ad hoc basis or otherwise.

5.5 For that according to his normal avenue of promotion also, the applicant would have been promoted to the cadre of HSG-I prior to his promotion to the next higher grade of P.S. Gr.'B'.

5.6 For that on his promotion to the cadre of P.S. Gr.'B' on 4.1.93, his basic pay was rightly fixed w.r.t his pay in the HSG-I cadre i.e. the post which he had been holding at the time of his promotion.

5.7 For that the pay of the applicant in his Promoted post of cadre of P.S. Gr.'B' was fixed at Rs. 2600/- (Pre-revised) on 4.1.93 w.r. to his pay drawn by him in the HSG-I post which he was holding at the relevant time and accordingly his pay was fixed in all subsequent stages for 10

years i.e. till 31.10.02 when he retired on superannuation with his last basic pay of Rs. 10,250/- (revised scale).

5.8 For that the fixation of pay of the applicant on 4.1.93 and in all subsequent stages were examined and passed by the competent authorities including the audit officers for all those 10 years and no anomalies were found. Even the Dy. Director Accounts (Postal) also passed the earlier fixations in all stages until he raised objection on the eve of retirement of the applicant.

5.9 For that due to non-holding of regular DPC by the respondent, the applicant was deprived of his regular promotion to the post of Deputy Postmaster HSG I in the pay scale of Rs. 2000-3200.

5.10 For that the re fixation of the pay of the applicant on the eve of his retirement in 2002 and reduction of the same from Rs. 2600/- to Rs. 2450/- on 4.1.1993 and further reduction in all subsequent stages retrospectively, finally reducing all his terminal benefits are illegal; mala fide, arbitrary and violative of the principles of natural justice.

5.11 For that the action of the respondents without providing reasonable opportunity to the applicant is violative of the due process of law.

5.12 For that the applicant made series of representations to the respondents for redressal of his grievances but of no avail.

5.13 For that the wrong and illegal action of the respondents caused huge financial loss to the applicant in respect of his retirement benefits.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that

may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Tribunal be pleased to set aside the impugned letters issued by the respondents under Nos. (1) PN-58/2002-2003/478 dated 30.08.2002 (2) COM-43/2002-03/PN-58/2002-03/D- dated 3.10.2002 (3) AP/RP/3-172/02 dated 11.10.02 (4) AP/RP/3-172/02 dated 9.12.2002 (5) AP/RP/3-172/2000 dated 15.01.03 (6) Staff/11-14/89 dated 26.2.03 and (7) GPF/2-37/GHY/2000-01/394 dated 1.4.03.
- 8.2 That the promotion of the applicant as Deputy Postmaster (HSG-I) in the pay scale of Rs. 2000-3200 notified vide No. Staff/11-14/89 dated 01.12.92 be declared as regular promotion.
- 8.3 That the fixation of pay of the applicant in his promoted post of P.S. Group 'B' as Rs. 2600/- (Pre revised) on 4.1.1993 and the subsequent fixations thereto in each stage and final last basic pay of Rs. 10,250/- at the time of retirement of the applicant be declared as valid.
- 8.4 That the respondents be directed to pay all the terminal benefits of the applicant on the basis of Rs. 10,250/- as his last pay on superannuation with consequential arrear and refund of money recovered from the applicant.
- 8.5 Costs of the application.

Chittaranjan Deo

✓ 8.6 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to direct the respondents that pendency of this applicant shall not be a bar for the respondents to consider the case of the applicant and redress his grievances.

10. ....

This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No. : 9G 157852 .  
ii) Date of Issue : 4. 8. 03 .  
iii) Issued from : G. P. O. Guwahati  
iv) Payable at : G. P. O. Guwahati .

12. List of enclosures.

As given in the index.

Atta Rayjan

**VERIFICATION**

I, Shri Chitta Ranjan Deb, Son of Late J.C.Deb, Retired Superintendent, RMS'S' Division, Silchar, resident of Link Road, Lane No.1-A, Silchar -788 006, Assam, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 1st day of August, 2003.

*Chitta Ranjan Deb*

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Annexure-I

4/12/92

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL:ASSAM CIRCLE :GUWAHATI-1

No. Staff/11-14/89

dated at Guwahati 1.12.92.

The following orders of adhoc arrangement are issued to have immediate effect in the interest of public service.

Sri C.R.Deb, ASPOs(Cell), O/O CPMG, Guwahati has been promoted temporarily as IISG-I and posted against the post of DPM lying vacant in Guwahati GPO. Shri Deb may be relieved on office arrangement.

Usual charge report may be exchanged and sent to all concerned.

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(M IAWPHNIAW)  
Director of Postal Services  
Assam Circle, Guwahati-1

Copy to:-

1. Sri C R Deb, ASPOs(Cell), CO
2. SSPOs, Guwahati
3. Sr. PM, Guwahati
4. AAO(Dgt), CO
5. AD A/cs, CO
6. Office Supdt// SS, CO, /RO
7. All Group Officers, CO/RO

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(P NATH)  
APMG(STAFF)  
O/O CPMG:GUWAHATI-1.

Attested  
S. N. Nath  
Advocate  
R. S. 63.

No. 9/52/92-SPG  
Government of India  
Department of Posts

4 NOV 1992

Dak Bhawan  
Sansad Marg  
New Delhi-110001.

Dated : 2-11-92

Subject: Promotions and postings to Postal Supdt./Postmasters  
Group 'B'.

The Director General (Posts) is pleased to appoint  
the following officials to officiate in Postal Superintendent/  
Postmaster Group 'B' with immediate effect and until further  
orders.

2. The officials on promotion to Postal Superintendent/  
Postmaster Group 'B' are posted to the Circle mentioned against  
each:

S. No.	NAME OF THE OFFICER S/SIRI	CIRCLE WHERE WORKING	CIRCLE TO WHICH POSTED
1.	J.P. Jain	Raj.	Delhi
2.	K.M. Sankaran	Kerala	Kerala
3.	Om Prakash	Raj	Delhi
4.	P.V. Bhaskaran	Kerala	Kerala
5.	Pratap Singh	KTK	KTK
6.	K. Janardhanan	KTK	KTK
7.	P.C. Tiwari	MP	MP
8.	M.N. Das	Orissa	WB
9.	Patitupaban Goswamy	Orissa	WB
10.	G.S. Thakur	MP	MP
11.	A.K. Dinesh	Assam	Assam
12.	R.S. Dubey	MP	MP
13.	N. Bhattacharjee	Assam	Assam
14.	M.C.S. Roddy	AP	AP
15.	P.K. Malhi	APS	NBR

Referred  
Copy received  
7.6.92

1.	K.P. Roychoudhary	WB	WB
2.	S. Santhanam	TN	TN
3.	R. Rajaraman	TN	TN
4.	H. Umupathi	TN	TN
5.	P.N. Singh	Bihar	Bihar
6.	M.Venkata Reddy	AP	AP
7.	V. Sadasivan	TN	TN
8.	H.K. Gupta	J&K	J&K
9.	G. Narasimhan	TN	TN
10.	D.S. Gangal	Raj	Delhi
11.	P.B. Kulkarni	Mah	Mah
12.	B.R. Katiyar	UP	Postal Staff College, Ghaziabad.
13.	P. Upalilah	AP	AP
14.	P. Devarajan	TN	TN
15.	J.K.S. Edgar Wesley	TN	TN
16.	V.K. Thiruvengadathan	TN	TN
17.	A.L. Gupta	Har	Har
18.	A.C. Bose	TN	TN
19.	H. Subba Rao	AP	AP
20.	H.S. Sastry	AP	AP
21.	N.D. Joshi	Guj	PTC Vadodara
22.	B.K. Rao	AP	AP
23.	M.S. Farook	TN	TN
24.	S. Venkappa	AP	AP
25.	K. Pd. Verma	Bihar	PTC Darbhanga

		Kerala	Kerala
41.	P. N. R. Kurup	TN	TN
42.	S. Rajagopalan	TN	TN
43.	S. Vagayappa Iyer	TN	TN
44.	H. L. Gupta	UP	UP
45.	P. Subramanian	TN	TN
46.	A. A. Khan	APS	N.R.
47.	Mohd. Hussain	AP	AP
48.	Banwari Lal Saini	Raj	Delhi
49.	P. Venkataratnam	AP	AP
50.	T. V. Chalapathi	AP	AP
51.	P. O. John	AP	AP
52.	K. P. Valson	Kerala	Kerala
53.	R. C. Sharma	UP	Mah
54.	S. P. Deohpande	Mah	Mah
55.	C. Kannappan	TN	TN
56.	Abdul Alam	AP	AP
57.	G. Murahari	AP	AP
58.	N. Pitchai	APS	N.R.
59.	S. Balasundaram	APS	TN
60.	S. Arunachalam	TN	TN
61.	R. A. Maurya	UP	UP
62.	V. M. Pandya	Mah	Mah
63.	G. Venkatachalam	TN	TN
64.	B. Gudadas	AP	AP
65.	P. A. Balakrishnan	APS	N.R.

... 4/-

66.	H.A. Moidin	KTK	KTK
67.	N. Somaskandan	TN	TN
68.	V.P. Annamalai	TN	TN
69.	S. Gopal	TN	TN
70.	S. Subbarainan	TN	TN
71.	R. Venkataraman	TN	TN
72.	S.A. Fernando	TN	TN
73.	K.E. Ilayaperumal	TN	TN
74.	R.P. Tripathi	UP	UP
75.	K.V. Achary	Kerala	Mah
76.	S.N. Sharma	Raj	Mah
77.	S.S. Yadav	UP	UP
78.	C.D. Bhathla	UP	UP
79.	Syomkosh Ghosh	WB	WB
80.	J.M. Chhabra	Delhi	Delhi
81.	S.P. Singh	NE	NE
82.	B.R. Verma	UP	UP
83.	P.D. Srivastava	UP	UP
84.	I.D. Malhotra	Har	Har
85.	V.D. Sharma	UP	UP
86.	K.K. Gagnepia	UP	UP
87.	T.N. Gopalakrishnan	Kerala	Mah
88.	P. Asokan	Kerala	Mah
89.	K.M. Kumaran	Kerala	Mah
90.	Shafiquddin	UP	UP

- 5 -

91.	N.K. Pande	Mah	Mah
92.	M.A. Iyer	Kerala	Mah
93.	G.S. Ghooli	KTK	KTK
94.	C.S. Krishna	KTK	KTK
95.	A. Raja	Kerala	Mah
96.	S.R. Verma	Delhi	Delhi
97.	Bhaskar Misra	Orissa	WB
98.	A.S. Saini	HP	HP
99.	P.K. Narayanan	Kerala	Mah
100.	V.M. Karunjie	Guj	PTC Vadodara
101.	B. Venkatesan	KTK	KTK
102.	S.D. Kamathalli	KTK	KTK
103.	R.S. Baraja	Har	PTTC Saharanpur
104.	H.P. Sharma	Har	Delhi
105.	M.S. Rao	Orissa	WB
✓106.	J.C. Saha	NE	NE
107.	R.G. Sharma	APS	NBR
108.	C.A. Mathew	Kerala	Mah
109.	B.S. Sisodia	Raj	Mah
110.	A.T.P. Nambiar	Kerala	Mah
111.	A.G. Ibrahim	Kerala	<del>Kerala</del> Kerala
112.	P.J. Shanishchara	Guj	Guj
113.	K. Ramachandran	Kerala	Mah
114.	B.D.L. Srivastava	UP	UP
115.	P.P. Soni	Guj	Guj

..... 6/-

- 6 -

116.	S. M. I. Hajji	Guj	PTC Vadodara
117.	N.G. Nair	Kerala	Mah
118.	P. Gopalakrishnan	APS	NER
119.	M. M. N. Nambiar	Kerala	Mah
120.	P. P. G. Nambiar	Kerala	Mah
121.	T. R. R. Nair	APS	NER
122.	Kishan Chand	Raj	Mah
123.	R. C. Rath	Orissa	WB
124.	G. C. Mohanty	Orissa	WB
125.	Bhubaneshwar Sautra	Orissa	WB
126.	R. S. Tokas	Delhi	Delhi
127.	D. C. Bardhan	WB	WB
128.	Sayed Salih	Orissa	WB
129.	B. C. Darji	Guj	Guj
130.	J. S. Dogra	Delhi	Delhi
131.	Sridhar Panda	Orissa	WB
132.	E. Shanmugaval	TN	TN
133.	J. C. Kumar	Har	J&K
134.	Srinivas Mishra	Orissa	WB
135.	S. K. Bora	Assam	Assam
136.	J. C. Mohanty	Orissa	WB
137.	B. K. Dasm	Assam	NE
138.	B. R. Bose	WB	WB
139.	V. D. Khedkar	MP	MP
✓ 140.	C. R. Deb	Assam	NE

- 7 -

✓141.	B.B. Choudhary	Assam	NE
142.	J.J. Paul	WB	Delhi (on deputation)
143.	M.K. Shingoram	Muh	Mah
144.	Pritam Singh	Raj	Muh
145.	M.L. Sharma	Delhi	Delhi
146.	S.K. Kundu	WB	JB
✓147.	Bininda Hazarika	Assam	NE
148.	V.P. Wani	Muh	Mah
149.	M. Sukumaran	Kerala	Mah
150.	B.M. Solanki	Guj	Guj
151.	P.T. Savlani	APS	NDR
152.	C. Sreedharan	Kerala	Mah
153.	R. Ponniah	TN	TN
154.	A.P. Radhakrishnan	APS	NDR
155.	S. Pandian	TN	TN
156.	S.S. Rawat	UP	UP
157.	P.C. Philip	APS	NDR
158.	A.W. Beg	UP	UP
159	M.S. Ali	TN	TN
160.	A.S. Mukhukumaraswamy	TN	UP
161.	Gulam Mohiuddin	UP	UP
162.	C.P. Arora	Raj	Mah
163.	P. Kandaswami	TN	TN
164.	A.G. Palsekar	Mah	Mah
165.	P. Raghavaiah	AP	AP

		KTK	KTK
6.	S.L. Hotkar	AP	AP
7.	T. Sanjeevi	Bihar	Bihar
8.	Ramjee Ram	Bihar	Bihar
69.	S.N. Ram	Bihar	PTC Darbhanga
70.	Laldhari Ram	KTK	KTK
171.	C. Choodaiah	AP	AP
172.	V. Baluppa	Bihar	PTC Darbhanga
173.	Shanker Das	AP	AP
174.	P. Premnandam	Raj	Mah
175.	B.L. Shambhi	Guj	Guj
176.	A.D. Vankar	MP	MP
177.	Chandrawal Kharwal	MP	MP
178.	B.L. Shakya	TN	TN
179.	K.S. Ramaswamy	Guj	Guj
180.	R.J. Parmar	MP	MP
181.	G.L. Dhakre	Raj	Mah
182.	C.M. Gahlot	Guj	Guj
183.	N.B. Solanki	WB	WB
184.	J.K. Das	Guj	Guj
185.	S.R. Vaghela	Guj	Guj
186.	C.B. Parmar	Delhi	Delhi
187.	Damnaresh Kumar	WB	WB
188.	P.C. Bachar	TN	TN
189.	K.T. Rangan	Orissa	WB
190.	A. Lingraju		..... 9/-

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191.	C.R. Paramonick	WB	WB
192.	Ram Phal-II	Delhi	Delhi
193.	G.M. Mashram	MP	MP
194.	Bandigaish	KTK	Mah
195.	Jagdish Pd. Verma	Raj	Mah
196.	K. Vasudevan	Kerala	Mah
197.	R.P. Dohre	MP	UP
198.	Baboo Lal	Delhi	Delhi
199.	A.P. Parmar	Guj	Guj
200.	G.D. Nihenia	Delhi	Delhi
201.	D.N. Gajba	Mah	Mah
202.	Bhagwan Marandi	Bihar	WB
203.	K.V. Rao	AP	AP
204.	C.Varaprasada Rao	AP	AP
205.	R.S. Kardam	Delhi	Delhi
206.	Ram Nagina	UP	UP
207.	P.C. Bunkar	Raj	Mah
208.	N.V. Vedi	TN	TN
209.	M. Mohan Das	Kerala	Mah
210.	R.Ch.V. Prasad	AP	AP
211.	A.B. Patel	Guj	Mah

3. VIGILANCE/DISCIPLINARY CASE IF ANY

In case any vig./disc. case, of the type referred to in O.M.No. 22011/4/91-Estt.(A) dated 14-9-92 from DOP&T circulated vide this office memo no. 25-19/88-SPG dated 13-10-92 is pending against any of the officials, he should not be relieved for posting without obtaining specific orders from this office. The officials against whom any punishment is current they should not be promoted before expiry of currency of punishment. A report in this regard be submitted immediately.

..... 10/-

- 10 -

4. PROBATION PERIOD

All the officials who have been promoted to the Postal Supdt./Postmasters Group 'B' will be on probation for 2 years and their suitability to hold this post will be adjudged on completion of two years of probation. If any official proceeds on leave for a period exceeding 30 days during this period, the probation period will be extended depending upon the period of leave.

5. TRAINING

All the officials, including those who have not been imparted training, will be directly promoted to the Postal Supdt./Postmasters Group 'B' without any training for the present.

6. OFFICERS ALLOCATED OUT OF PARENT CIRCLES

The Circles of allotment will immediately issue posting orders, and in any case not later than 15-11-92. In case of any difficulty in issue of posting orders, the matter should be brought to the notice of Directorate by 10-11-92. The parent Circles of such officials, on receipt of posting orders, will immediately relieve the officials unless they submit unconditional declination. The CPMGs of the Circle of allotment/parent Circles will personally ensure issue of posting orders by the due date and immediate relief of officials. Despite issue of posting orders, if any official does not join by 15th Dec. 1992, it will be presumed that they have declined promotion.

7. The charge reports on consolidated form (not individually) may be sent by o/o CPMG to this office for issuing notification clearly indicating the order no. and date.

*Original*  
(T.S. Govindarajan)  
Director(STAFF)

Copy to:

1. All Chief Postmasters General / CFM Bombay/ Postmasters General.
2. Director, Army Postal Service, c/o 56 APO.
3. Principal, Postal Training Centres.
4. Training-P Cell, Directorate.
5. All Directors/Dy. Directors of Postal Accounts.
6. Work Study/Vig. Sections of Postal Dte.
7. All concerned associations/CS to Member (P)
8. SOs Guard File.

*Y.D. Mahto*  
(Y.D. Mahto)  
Section Officer (SPG)

*Affected  
Stamp  
G.S. 8/8/88*

DEPARTMENT OF POSTS

OFFICE OF THE CHIEF POSTMASTER GENERAL: ASSAM CIRCLE: GUWAHATI - 781 001.

Rs. Staff/3-7/81/Ch.II

dated at Guwahati the 24.11.1992.

In pursuance of Directorate, New Delhi order no. 9/52/92-SPG, dated 2.11.92 and CO, Shillong memo no. Staff/13-15/92, dtd 13.11.92, the following approved officers of Assam Circle are transferred/posted to officiate in Postal Services, Group-B in N.E. Circle at the offices and against the posts mentioned below against their names.

<u>Name</u>	<u>Place of working</u>	<u>Posted at</u>
1. Shri B. K. Datta	Dy. PM, Guwahati GPO	Dy. Supdt of Posts O/O DPS, Itanagar N.E. Circle.
2. Shri C. R. Deb	ASPOs (Cell), CO, Guwahati	Supdt. PSD, Silchar. N.E. Circle wef 1.1.93.
3. Sri B. B. Chowdhury	ASPOs (Inv), RO, Guwahati	Supdt. PSD, Guwahati under N.E. Circle.
4. Sri Binanda Hazarika	ASPOs, Dhubri	Dy. Supdt of Posts O/O DPS, Kohima N.E. Circle.

The officials may be relieved on office arrangement to enable them to join by 15.12.1992 except in the case of Sri C.R. Deb, who is to be relieved by 1.1.93 as he has been posted against retirement vacancy.

The promotion of the officials are subject to the condition that no disc/vigilance case is pending or contemplated against them. In case any disc/vigilance case is pending against them, they should not be relieved and the matter referred to this office immediately.

The officials are yet to be undergone Institutional and field training. Usual charge reports should be sent to all concerned.

*M. J. Singhani*

(M. J. Singhani)

DIRECTOR OF POSTAL SERVICES  
ASSAM CIRCLE: GUWAHATI - 1.

Copy to:-

1. The Director General (SPG), Deptt of Posts, Dak Bhavan, New Delhi-1 wto Dto No. 9/52/92-SPG dt. 2.11.92.
2. The Chief Postmaster General (Staff), N.E. Circle, Shillong-793001.
3. The RPMG, Guwahati-1
4. Sr. Supdt of Post offices, Guwahati Dn, Guwahati-1
5. The Supdt of Post offices, Goalpara Dn, Dhubri
6. Sr. Postmaster, Guwahati GPO.
7. The Postmaster, Dhubri HO
8. AAO (Bgt), CO // RO, Guwahati
9. The AD A/cs, CO // RO, Guwahati
10. All Group Officers, CO // RO, Guwahati
- 11-14. Officials concerned.
- 15-18. P.F. of the officials concerned.
- 19-20. O/C/Sparc
21. Supdt. PSD, Guwahati/Silchar.

*M. J. Singhani*  
Director of Postal Services  
Assam Circle, Guwahati-1

*Atul D  
Santosh  
Advocate  
of C.M.*

## ANNEXURE-IV

DEPARTMENT OF POSTS  
OFFICE OF THE DEEP POSTMASTER GENERAL: N.E. CIRCLE: SHILLONG

Memo. No. Staff / 13-15/92. Dated Shillong, the 13-11-92

In pursuance of the Director General (Posts) New Delhi's order No. 9/52/92-SPG dated 2-11-92, the following approved officers are posted to officiate in Postal Supdt./ Supdt. PSD/Postmasters Group 'B' at the offices and against the post mentioned below against their names. In terms of Dte's instruction, the new officers should be relieved to enable them to join by 15-12-1992 except in the case of Shri C.R. Deb.

<u>Name</u>	<u>Post</u>	
1) Shri S. P. Singh	Dy. Supdt. of P.Os	O/O DPS Manipur Imphal.
2) Shri J.C. Saha	Dy. Supdt. of P.Os	O/O DPS Mizoram Aizawl relieving Shri A.R. Bhowmik transferred.
3) Shri B.K. Dam	Dy. Supdt. of P.Os	O/O D.P.S., Itanagar.
4) Shri C.R. Deb	Superintendent	P.S.D., Silchar w.e.f., 1-1-93.
5) Shri B.B. Choudhury	Superintendent	P.S.D., Guwahati.
6) Shri Binanda Hazarika	Dy. Supdt. of P.Os	O/O the D.P.S., Nagaland, Kohima.

2. They will be on probation for two years and their suitability to hold this post will be adjudged on completion of two years of probation. If any official proceeds on leave for a period exceeding 30 days during the first two years, the probation period will be liable to be extended accordingly.

3. They may be called for institutional and field trainings at any time.

4. The following officers are transferred and posted to the offices noted below against each.

1) Shri A.R. Bhowmick, Dy. Supdt. of P.Os, Mizoram Division.	Dy. Supdt. of P.Os, Agartala Division vice Shri P.K. Nandi Mazumder transferred.
2) Shri P.K. Nandi Mazumder, Dy. Supdt. of P.Os, Agartala.	Sh. Supdt. of P.Os, Meghalaya Division, Shillong without extra remuneration relieving Shri Joyam.
3) Shri S. Shyam, S.P.Os, Shillong.	Asst. Director (S.P.Os), Circle Office, Shillong.

Attested  
S. K. Saha  
25.11.92

16 NOV 1992

- 2 -

5. Charge reports should be sent to Circle Office on relief and assumption of charge by each official.

6. Shri A.R. Bhowmick, Shri P.K. Nandi Mazumder and Shri S. Shyam will move only when their relievers join.

Enclosed  
( I. Munga ) 11/11/92  
Asstt. Postmaster General (S&E)

Copy to :-

- 1) The Director General (Posts) New Delhi with reference to his order No. 9/52/92 -SPG dated 2-11-92.
- 2) The Chief P.M.G., Assam Circle, Guwahati.
- 3) All Directors of Postal Services in N.E. Circle.
- 4) The Supdt. of P.Os, Shillong/Dharm Nagar.
- 5) The Supdt. P.S.D., Guwahati/Silchar.
- 6) The Director of Accounts (Postal), Calcutta.
- 7) The Officers concerned.
- 8) P/F of the officers.
- 9) The Sr. Postmaster, Shillong G.P.O.
- 10) All Head Postmasters in N.E. Circle.
- 11) Spare.

Enclosed  
For Chief Postmaster General  
N.E. Circle, Shillong.

Affected  
Safely  
Postmaster  
2.8.92

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL: ASSAM CIRCLE  
GUWAHATI - 781001.

To,

The Cr. Postmaster,  
Guwahati GPO.

No. Staff/1-320/93

Dated at Guwahati the 22-12-92.

Sub:- Arrangement for release of Sri C.R.Deb officiating  
Sr. Postmaster, Guwahati G.P.O.

Shri C.R.Deb, DPM, Guwahati G.P.O. and officiating  
Sr. Postmaster, Guwahati G.P.O. may be relieved on  
assumption of charge by Shri A.K.Piswas, so as to enable  
Shri Deb to join as Supdt. of Postal Store Depot, Silchar  
as ordered under Chief P.M.G., Guwahati is memo No. Staff/  
3-7/91/Ch-II dated 24-11-92.

8

(P.NATH)  
P.M.G.(Staff)  
For Chief Postmaster General,  
Assam Circle, Guwahati.

Copy to :-

The Sr. Supdt. of Post Offices/Guwahati for  
information. The work of DPM may be managed  
locally till selection of approved candidate  
is made available.

For Chief Postmaster General,  
Assam Circle, Guwahati.

*Mr. D. D. Datta  
Advocate  
G.S.M.*

Department of Posts  
Office of the Sr. Supdt. of Post Offices  
Guwahati Division: 3rd Floor, Meghoot Bhawan: Guwahati-781001.

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No.B/2/7/Officer/Ch-III dated Guwahati-1, the 23-12-92

In accordance with the Chief Postmaster General, Assam Circle, Guwahati-1 letter No. Staff/1-330/88 dated 22-12-92, Shri C.R. Deb, oftg. Senior Postmaster, Guwahati HO may be relieved on office arrangement on assumption of charge of Senior Postmaster Guwahati HO by Shri A. K. Biswas, so as to enable Shri C. R. Deb to join as Supdt. P.S.D./Silchar as ordered under Chief PMG Guwahati-1 memo No. Staff/3-7/81/Ch-11 dated 24-11-92.

*Ad/*  
Senior Supdt. of P.Os  
Guwahati Division: Guwahati-1

Copy to:-

- (1) The Senior Postmaster, Guwahati HO for information and necessary action.
- (2) Shri C. R. Deb, oftg. Senior Postmaster, Guwahati HO for information.
- (3) The Chief PMG, Assam Circle, Guwahati-1 for information.

*Senior Supdt. of P.Os*  
Guwahati Division: Guwahati-1

---

*Referred  
Sark.  
Amit  
R.S. 8/1*

## अन्तिम वेतन पत्र / LAST PAY CERTIFICATE

Particulars		Amount	Deductions
पूर्ण वेतन	Pay	2450 -	Rs. 30.00
Substance Pay			G.G.E.G.I.S -
प्रान्तापास वेतन	DA	2084	G.P.F Cont -
Officiating Pay			PGN 296257 - P
काम भावि	HR.A	450	" 8.00
Allowances etc.	S.C.A.	80	" 9.57.84 - P
स्थिर/Particulars			" 12.00
			" N.E. 942 - P
			" 29.00
			" A.M. 500 - P
			" 110.00

१०. ग्रामपाल का पद भार लोप दिया।

पर्याप्तमात्र पर दिए गए भवारे के बनायार सरकारी कर्मचारी के वेतन में से इटीटियां की जानी है।  
 Recoveries are to be made from the pay of the Government servant as detailed on the reverse.

प्रधान/Period	दर/Rate	राशि/Amount
From..... ..... से ..... to..... ..... तक	प्रति दिन ..... at Rs. .... प्रति माह ..... at Rs. .... प्रति वर्ष ..... at Rs. ....	प्रतिमास ..... a month.... प्रतिमाह ..... a month.... प्रतिवर्ष ..... a year....
From..... ..... से ..... to..... ..... तक	प्रति दिन ..... at Rs. .... प्रति माह ..... at Rs. .... प्रति वर्ष ..... at Rs. ....	प्रतिमास ..... a month.... प्रतिमाह ..... a month.... प्रतिवर्ष ..... a year....
From..... ..... से ..... to..... ..... तक	प्रति दिन ..... at Rs. .... प्रति माह ..... at Rs. .... प्रति वर्ष ..... at Rs. ....	प्रतिमास ..... a month.... प्रतिमाह ..... a month.... प्रतिवर्ष ..... a year....

१८. निष्ठास्थित लेने का इकाइया है :-

He is entitled to draw the following :-

.....  
.....

नियन्त्रित योग्य प्रतिसिवों की विवरणाद्वारा वह समिति नियमे से दरता है।—  
The finances the Insurance policies detailed below from Provident Fund :—

बीमा कंपनी का नाम Name of the Insurance Company	पॉलिसी नं. No. of Policy	प्रेमियम की राशि Amount of Premium	प्रेमियम अदा करने की तिथि तारीख Due date for the date of Premium

३. दूसरे वर्ष के लिए उसे अद्य तक दनके दस्तावेजों पर नए आपकर का विवरण दृष्टमान पर लिखा है।  
The details of the Income-tax recovered from him up to the date from the beginning of the current year are noted on the reverse.

370/0 dated 1-1-93

इतापार/Signature  
पदनाम/Designation

SENIOR POSTMASTER  
Sewahali, G.P.O.

टिप्पनी 1—कांग संदर्भ 3 के सामने की सूचना भरावपवित्र सरकारी दस्तावेजों के मामते में कांग्रेस भड़क द्वारा और राजपवित्र अधिकारियों के गये ऐसी चाचाना अधिकारी/स्वयं अधिकारी/द्वारा भरी जानी चाहिए। 18 के असाधा यह कोई सरकारी दस्तावेज एक संशोधने द्वारा परिवर्तन तो दूर रे गर्न सकता भी नहीं हरित किया जाए तो स्पष्टतारण के बाद जो लेखा अधिकारी उसका सामाजिक विविध नियों का लेखा रखे उरका नाम भी राजपवित्र अधिकारी के मामते में रख देता यह पर प्रति हस्ताक्षर करते समय महालेखकार द्वारा और वरावपवित्र सरकारी दस्तावेजों के मामते में विविध संस्करण, कांग्रेस अध्यक्ष द्वारा इस चाचाना चाहिए।

Note :—Against Serial No. 3 the information should be incorporated by the Head of the office in case of non-gazetted Government servants and by the Treasury Officer/Officer himself in case of Gazetted Officers. In addition when a Government servant is transferred from one audit circle to another, the name of the Accounts Officer who will maintain his General Provident Fund account after transfer should also be recorded in the case of a Gazetted Officer by the Accountant General while countersigning the Last Pay Certificate and by the head of the office in the case of non-gazetted Government servants, if possible.

(प्रत्यय) (REVERSE)

(1) Rs 20,000/- being the Land Purchase advance drawn in  
Nature of recovery  
Date of recovery  
Amount Rs. Recovery of CCA to be recovered @ Rs 20/- per

(2) To be recovered in instalments  
Rs 400/- out of Rs 584/- being the irregular  
drawn in  
Amount Rs. Recovery of CCA to be recovered @ Rs 20/- per

(3) To be recovered in instalments  
Rs 400/- out of Rs 600/- being the Festival Advance  
drawn in  
Amount Rs. Recovery of CCA to be recovered @ Rs 20/- per

(4) From Rs 6000/- being the account of PF Advance drawn in  
C.O.G.H. V.S.A.D. 17/12/1992 to be recovered @ Rs 30/- per

(5) Rs 2400/- being the Pay Advance drawn in bill  
from 10/12/1992 to be recovered @ Rs 30/- per

(6) TA Advance @ 3000/- drawn in 13/12/1992 to be recovered in instalments from 10/1/1993 to 31/3/1993

1	2	3	4	5	6
NO:- A 2/ C.R. Deb/92					
April	19				1-1-93.
May	19	Copy to			
June	19		① The Superb PSD Silchar, in duplicate for information and info		
July	19		② The Chief Postmaster (General), NE. Circle, Shillong along with service book and leave		
August	19		③ The D.A.(P) Calculator for having of information through Super PSD/Sil		
September	19		④ S/o C.R. 206 for information.		
October	19				
November	19				
December	19				
January	19				
February	19				
March	19	② Assam P. Tax has been recovered upto 10/92 at : CO/GH			

-44-

6/810 5

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER-GENERAL, N.W. CIRCLE, SHILLONG.

PAY/LEAVE SALARY ETC. SLIP.

NO.BGT/PAO/1-1/1/2 Pay Slip. Dated at Shillong the 4-6-1993

Shri, Smt. C. R. Deb

Supdt. PSD, Silchar.

Is entitled to pay/Leave salary and allowance at the monthly rates shown below from the date(s) mentioned. This is subject to usual deduction productions of prescribed certificates and last the amount already drawn and also subject to existance of section for the Post held by him/her.

Scale of pay 12000 - 60 - 2300 - EB 75 - 3200 - 100 - 350/-

For Bearer

From From

04-6-93

Pay/Cash Pay

2600/-

Special Pay

N.P.A.

Transit Pay

Leave Salary

S.D.A.

Dearness Allow.

H.C.A.

City Compensatory  
allowances.

Police Pay Allow.

A. None

B. I think in cancellation of earlier

C. memo of even no. dtd. 27.4.93.

Set

(P.K.Ray)

Post & Telegraph Officer (P.G.)  
For C. M. S. M. S. Shillong.

1. Smt. Supdt. PSD, Silchar.

2. Shri C. R. Deb, Supdt. PSD, Silchar.

3. Director of Posts (P) Calcutta.

4. Service Board.

5. Personal Pay Officer.

Note:- Deduction on off funds, Smt. Supdt. PSD, Silchar, is to be effected unless otherwise directed. (2) The date of deduction is to be in the rate N.P.A. due to date of payment or receipt of the amount. Due to any other cause of delay, deduction is to be immediately deducted immediately for issue of pay and may continue daily in favour of the office.

P.U.

2600/-

affection  
Smt. Supdt.  
2600/-

DEPARTMENT OF POST: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE SHILLONG.

PAY/LEAVE SALARY ETC. SLIP

No. BGT/AAO/1-1/GO/Pay Slip. Dated at Shillong the 20<sup>th</sup> Jan '77.

Shri/Smti C.R. Deb  
Supdt PSD  
Silchar

Is entitled to pay/leave salary and allowance at the monthly rates shown from the date(s) specified. This is subject to usual deduction priductions of prescribed Certificates and last the amount already drawn and also subject to existance of section for the Post held by him/her.

Scale of pay 2000 - 60 - 2380 - 75 - 3265 - 100 - 3550

Particulars From From From

Pay/Offg. Pay 01 - 01 - 77

Special pay

N.P.A.

Transit pay/  
Leave salary

S.D.A.

Dearness Alis.

H.C.A.

City Comp. Alis.

House rent Alis.

A. Total

B.

C.

D.

as admissible

Asstt. Director (A/Cs)  
For Chief Postmaster General  
N.E. Circle, Shillong.

Copy to:-

1. The Asstt. Director (A)/Sr. Postmaster
2. Director of Accounts (P) Calcutta.
3. Service Book of Shri C.R. Deb S.P. PSD/SC
4. Personal File of Shri C.R. Deb

Note:- Dediction of funds Sub Scributing and recoveries of Govt. Dues as noted in the last pay certificate should be effected unless other wise stated. (2) Whether there is change in the rate HRA due to actual of increment occupation of Govt. Qrt. or any other cause this office should be specifically intimated immediately for issue of revised pay entitalement slip in favour of the office.

For Chief Postmaster General  
N.E. Circle, Shillong-1.

Attest  
Nabu  
7.8.77

D.O.P. Order No. 23-8/97/PE.I(PCC) dt. 9.10.97  
M.O.F. Order No. (MOF) Gazette Notification vide  
GSR 569(E) dated 30.9.97.

Annexure-X

1. Name :- CHITTARANJAN DEB Designation: SUPDT. PSS Gr. 'B' SUBSTANTIVE.

2. Existing Pay Scale : 2000-60-2300-EB-75-3200-100-3500.

3. Revised Pay Scale : 7500-250-12000

4. Existing basic pay as on 1.1.96: Rs. 2,825.00

5. D N I : 1-1-97

6. DA at index 1510 as on 1.1.96:  
148% upto Rs. 3500  
111% from 3501 to 6000 = Minimum = 5180  
96% 6001 above = Minimum = 6660.

7. First instalment of I.R. : Rs. 100.00

8. 2nd instalment of I.R. : Rs. 283.00

9. Add 40% of existing pay : Rs. 1,130.00

---

TOTAL : - Rs. 8,519.00

10. Stage next above in the proposed scale including benefit of bunching, if admissible. Rs. 8,750.00

11. If 1 increment is ensured in the proposed scale for every 3 increments in the existing scale, the stage of pay in the proposed scale. Rs. 8,500.00

12. Pay to be fixed in the proposed scale (stage of pay at Sl. No. 9 of 10 whichever is higher) Rs. 8,750.00

Pay fixed to Rs. 8,750.00 on 1.1.96.

D N I : 1-1-97 Rs. 9,000.00

CPMG Fixation Order No. AP/AAO/FIXN/V CPC/97 dated \_\_\_\_\_

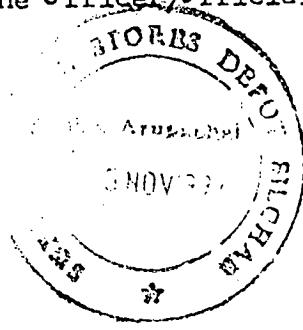
Copy to :-

1. The Officer/Official concerned.
2. The S/Book of the Officer/Official.
3. The Pay Bill section. Manager
4. P/F of the Officer/Official.
5. O/C.

P. S. D. Silchar

Niranjan Das )  
Asstt. Director (A/cs),  
for Chief Postmaster General,  
N.E. Circle, Shillong.

Affected  
S. N. Das  
Advocate  
F. B. O.



C.O. Case mark

NO. J.7.0/1-1/GE/88, (243)

" PAY/LEAVE SALARY ETC. SLIP"

Dated at Guwahati the,

8/1/99

TO,

u/t

Shri/Smti.

Sri C. R. Deb

D.D. M. (PLG)

Co, Guwahati-781001.

Is entitled to pay/leave salary and allowances at the monthly rates shown below from the date(s) specified. This is subject to usual deduction production of prescribed certificates and less the amount already drawn and also subject to existence of sanction for the Post held by him/her.

Scale of Pay

Rs. 7500 - 250 - 12,000/-

Particulars	From	From	From	To the date of transfer/Promotion or retirement /
Pay/Office Pay	Rs. 9,500/-	W.e.f	01-01-1999.	which is date
Special Pay				
H.P.A.				
S.D.A.				
L.P./Leave salary				
D.A.				
Add. D.A.				
Ad-hoc-D.A.				
C.C.A.				
Hill allowance				
H.R.A.				
Remote/Difficult Area Allowances				
Amount Total				

As administrable

Copy to:

① D.A. (B) calculator

Copy to:

For Chief Postmaster General,  
Assam Circle, Guwahati-781 001

② Designate A.D.H.M. Co. Guwahati for N.L.A.

③ C.O. Assam, Guwahati

④ The AAO (Bgt) Co. Guwahati

⑤ The official concerned \*\*\*

⑥ See o/p.

C.H. Ahmed

For Chief Postmaster General,  
Assam Circle, Guwahati-781 001Affected  
Lokon  
Advocate  
F. B. O. B.

- 47 -

GOVERNMENT OF INDIA  
DEPARTMENT OF POSTS  
OFFICE OF THE DY. DIRECTOR OF ACCOUNTS (POSTAL)  
GUWAHATI-781003

PAY/LEAVE SALARY SLIP

N.O. ADMN/1-237/2001-2002/38

Dated at Guwahati the 07.01.2002

To,

Shri / Smt. .... C. R. D. C.,  
DPM (P.D.) O/o The CPMG  
Assam Circle, Guwahati - 781001

Is entitled to pay/leave salary and allowance at the monthly rate shown below from the date (s) specified. This is subject to usual deduction, production of prescribed certificates and less the amount already drawn and also subject to existence of sanction for the post held by him.

Due to annual increment if otherwise admissible.

Scale of pay... INR 7500 - ₹ 50 - ₹ 12,000/-	From 01-01-2002	From	Remark
Particulars	Rs.	Rs.	
Pay/Off. Pay	Rs 10250/-		
Spl. Pay			
Personal Pay			
Transit Pay/Leave Salary			
Dearness Allowance			
Spl. Comp. Allowance.			
House Rent Allowance			
Spl. Duty Allowance			
Transport Allowance			
<b>TOTAL -</b>			

*( P.K. Roy )*

Accounts Officer (Central)  
O/o the Dy. Director of Accounts (Postal)  
Guwahati - 781001

Copy to:-

1. The Chief Postmaster General (Staff), Assam Circle, Guwahati
2. The Postmaster General, Assam Region, Dibrugarh-7816001
3. The Asstt. Director (Accounts), O/o the Chief Postmaster General, Guwahati-781001
4. The Asstt. Director (Accounts), O/o the Postmaster General, Dibrugarh.
5. The Sr. Postmaster / Postmaster / H.R.O.....
6. The Dy. Director of Accounts (Postal), Guwahati - Through CPMG Assam Circle Gmt.
7. The Accounts Officer (Cash), O/o the Dy. Director of Accounts (Postal), Guwahati - 3
8. Office Copy.

*( P.K. Roy )*

Accounts Officer (Central)  
O/o the Dy. Director of Accounts (Postal)  
Guwahati - 781001

*Attested  
S. K. Roy  
Advocate  
9.8.01.*

DEPARTMENT OF POSTS : INDIA  
 OFFICE OF THE POSTMASTER GENERAL:DIBRUGARH REGION  
 DIBRUGARH-786 001

Memo No. Staff/1/15-38/02RP

Dibrugarh the 12<sup>th</sup> Sept/02

The Postmaster General, Dibrugarh Region, Dbrugarh is pleased to grant Earned Leave for (14) Fourteen days w.e.f 20.09.02 to 3.10.02 without medical certificate to Sri C.R.Deb SRM 'S' Dn Silchar with station leave permission.

Pay and allowance of the officer is shown below.

Pay Rs.10,250/- + Allowance as admissible.

Certified that Sri Deb would have continued to officiate in the same post for his proceeding on leave for the above periods.

Sri R.R. Das ASRM (Computer) Silchar will look after the current duties of Sri Deb during his leave period without extra remuneration.

*S. B.*  
 ( A.B.SEAL )

A.D.P.S(Staff)

O/O The Postmaster General  
 Dibrugarh Region, Dibrugarh-786 001

Copy to:

1. The DDA(P), Guwahati for information w.r.t. his letter no. Admn/1-238/2001-2002/1069 dtd. 04.09.02.
2. The Chief Postmaster General(Staff) Assam Circle, Guwahati for kind information.
3. The SRM'S' Dn, Silchar w.r.t. to his letter no. B-2/srm/pf DTD: 13.8.02.
4. Sri C.R. Deb, SRM 'S' Dn, Silchar.
5. The HRO Silchar RMS, Silchar.
6. The ASRM RMS'S'Dn, Silchar.
7. O/C.

*For Postmaster General*  
 Dibrugarh Region, Dibrugarh-786 001

*Attested  
 S. B.  
 Advocate  
 X.P.B.*

## OFFICE OF THE DIRECTOR OF ACCOUNTS (POSTAL): GUWAHATI-3

No. PN-58/2002-2003/478

Dated, Guwahati the

30/08/2002

1. Ref: Your No. AP/RP/3-172/02

dtd. 07-08-2002

2. Name of officials: Shri Chitta Rn. Deb

3. Designation: Supdt. of K.M.S. S Division, Silchar

4. Total period of qualifying services

which has been accepted for the grant of superannuating / retiring / invalid pension and Gratuity.

Rules applicable:

Liberalised pension Rules, 1950 para-2 G of G.I.M.F. O.M.  
No. FB(16) Estt. (Spl. 158) dt. 2-1-1961Amount of pension and gratuity  
Has been admitted.(a) Pension (not exceeding) Rs. 4750/- + DR w.e.f. 01-11-2002  
P.P.O. No. GH-(b). DCR Gratuity (not exceeding) Rs. 2,33,558/- in lump  
D.C.R.G. Int. No.ISSUED

7. Family Pension admissible in the event of death: Rs. 4750/- + DR upto 31-10-09 and Rs. 2,850/- + DR thereafter payable to Smt/Smt. Sadhna Deb (Wife) wife/husband of Sri/Smt. Chitta Rn. Deb the family pension will be paid from the day following the day of death of the official.

8. Amount of pension/Gratuity admissible after taking into account the reduction in pension and Gratuity ordered by the sanctioning authority.

9. The amount of assessed/unassessed Govt. dues as shown in Form-8(revised) and to be recovered from the amount of DCRG Gratuity.

P.T.O.

Affected  
Bank  
Associate  
28.03.

-2-

10. Date from which the Superannuation /  
Retiring/invalid/pension is admissible 01-11-2002

11. Place of payment: SILCHAR -HPO

12. Head of Account: Pension-major Head 3201-Postal Service 07-Pension  
Superannuation plus Retirement Allowances voted (C  
Officers retired on or after 15-8-1947. DCRG 9(4)  
Gratuities D.C.R.G Gratuity, voted.

REMARKS

1. Particulars of the documents wanting (i) Final last pay certificates local verification in  
for in the oldin papers should be  
furnished (ii) the period from 01-04-2002 to 31-10-2002  
(iii) Final monetary responsibility certificate  
(iv) Certificate under Rule-62 of C. C. s (pen Rule  
(v) Statement of family of the retired official  
(vi) Joint photo ( in triplicate)
2. Particulars of the govt. dues (out-  
standing against the retired official  
which should be recovered in lump Govt. dues if any should be assessed  
from the amount of D.C.R. Gratuity. recovered.
3. Pension/ DCRG calculation has been made on the basis of Rs. 9500/- This C.R. holds  
provided that there will be no change in the emoluments during the last 10 month  
Service. If any change or any event occurs which has bearing in the amount  
pension/DCRG etc, the case should promptly be sent to this office for taking nece  
action. 49% D.A. has been taken into account towards calculation of DCRG.
4. The Service Book should be completed in all respects till the date of retirement  
forwarded to this office alongwith final LPC/MRC for verification and return.
5. It is seen form the entries in the Service Book of the officer that he was promote  
HSG-I on temporary & adhoc basis & posted as DPM, GH-GPO vide Co/GH memo  
Staff/11-14/89 Dtd 01-12-92 which was also confirmed to C.P.M.G, N.E. Circle, Shil  
vide C.O./GH memo No Staff/11-14/89 Dtd. 21-05-93. The officer worked in HS  
during the period form 04-12-92 to 19-12-92. His pay in HSG-I was fixed at Rs. 2450  
the meantime he was promoted to PSS Group on regular basis and Postal as Supdt. P  
Silchar. He assumed the Charge of Supdt. PSD Silchar on 04-01-93. On his promotio  
PSS Group his pay was fixed w.r.t. his pay in HSG-I which is irregular Since his promo  
in HSG-I was not regular. His pay should have been fixed w.r.t. his pay in ASPOs  
(Regular Post) under FP 22(1)(a)(i). The revised fixation of his pay is shown below.

( Contd. P-3)

<u>Date</u>	<u>Pay required to be fixed</u>	<u>Pay already Fixed as shown in the Service Book</u>
4-01-93	2450	2600
1-01-94	2525	2675 } 2750 } 2750 → Rs 2600 - 60 - 2300 - EB-75-320-10-30
1-01-95	2600	
1-01-96	8000	8750 → Rs 7500 - 250 - 12,000
1-01-97	8250	9000
1-01-98	8500	9250 — ↓
1-01-99	8750	9500
1-01-00	9000	9750
1-01-01	9250	10000
1-01-02	9500	10250

The case may be examined in the above light and over payment involved from 04-01-93 onwards may be assessed and recovered from his DCRG.

6. P.P.O., intimation of DCRG Com. Authority will be issued in due course.

To,

*Subodh*  
Accounts Officer (Postal)  
Pen Section, Guwahati-3

The Postmaster General ( A/Cs )  
Dibrugarh- Region  
DIBRUGARH - 786001

*Attested  
Sub. Postmaster  
P. S. M.*

OFFICE OF THE DY. DIRECTOR OF ACCOUNTS (POSTAL) : GUWAHATI

No. Com. - 43/2002-03/ PN-58/2002-03/ D- Dated: 3/10/2002

To, Sr.  
The Postmaster

Silchar HPO.

Below Rs. 2,23,669/-

The PMG, Dibrughat DN, Dibrughat-786001, in his letter No. AP/RP/3-172/02 dtd. 7-8-2002 sanctioned the payment of Rs. 2,23,669/- (Rupees Two Lakh Twenty three Thousand Six Hundred Sixty Six/-) only being the commuted value of Rs. 1970/- part of the pension of Rs. 4750/- per month granted to Sri/Smt. Chitta Km. Deb holder of PPO No. GH- 43. I would request you to please arrange payment of the amount as soon as possible.

2. Reduce pension of Rs. 2850/- (Rupees Two thousand Eight Hundred fifty) only per month consequent on commutation may please be paid to Sri/Smt. Chitta Km. Deb.

from the date of receipt of the commuted value of 3 months after issue of this authority whichever is earlier. A note to this effect may please be made on the reverse of Both Halves of the above No. PPO under attestation quoting this letter as authority.

3. A separate Bill should be prepared for the payment of commuted money quoting the No. and date of this letter as authority and the paid Bill alongwith the original authority and Form 'C' should be forwarded to this office.

4. Payment has to be made through Silchar HPO.

5. Receipt of this authority may please be acknowledged and it may be certified that the changes have been arrived out in the Both Halves of PPO No. GH - 43.

6. The over payment of pension @ Rs. 1970/- per month if any, from the date of receipt of the Com. value of 3 months after the issue of this authority whichever is earlier may please be recovered from the pensioner and credited to Govt. in the schedule of UCR under intimation to this office.

Sd/-  
Accounts Officer (P)  
O/o DDA (P), Guwahati-3

No.

D-

D-8-396

Copy forwarded for information to:-

1. The  
2. Shri/Smt. Chitta Km. Deb  
Lane No. 1A, Link Road.  
Silchar-788006.

for Dy. Director of A/Cs (P)  
Assam Circle, Guwahati-3

Attest to  
for  
Annex  
28.8.02  
R.3

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE POSTMASTER GENERAL, DIBRUGARH REGION,  
DIBRUGARH-786001.

No. AP/RP/3-172/02

Dated at Dibrugarh the 11<sup>th</sup> Oct./02

In pursuance of the DDA(P), Guwahati letter no. DCRG Int. No. 48/2002-03/PN-58/2002-03/D-392 dt'd 3-10-02, the direction of the Postmaster General, Dibrugarh Region, Dibrugarh is hereby conveyed for payment of Rs. 2,33,558/- (Two lakhs thirty three thousand five hundred fifty eight) only on being the DCRG amount payable to Sri Chittu Ra. Deb, SRM "S" Du, Silchar who is due to retire on 31-10-2002.

The amount of DCRG is debitable to MH-3201-07 Pen (104) DCRG voted.

The outstanding dues if any recovered may please be credited through UCR with appropriate details to facilitate proper classification of Accounts.

*sd/-*  
(A. B. SEAL)

AD(A/Cs)

For Postmaster General  
Dibrugarh Region, Dibrugarh-786001.

Copy to:-

1. The Dr. Postmaster, Silchar HO for effective payment.
2. The SRM "S" Du, Silchar for information.
3. The DDA(P), Guwahati for information.
4. ~~Mr.~~ C. R. Deb, SRM "S" Du, Silchar for information.
5. O/C!

*Ch*  
For Postmaster General  
Dibrugarh Region, Dibrugarh.

*After 2d  
Sark.  
Advocate  
F&B on.*

DEPARTMENT OF POST, INDIA  
OFFICE OF THE POSTMASTER GENERAL, DIBRUGARH REGION  
DIBRUGARH

No:-AP/RP/3-172/2002

68

Dated Dibrugarh the 09-12-2002

Sanction of the Postmaster General, Dibrugarh Region, Dibrugarh is conveyed for Rs.1,42,475/- (Rupees One lakh forty two thousand four hundred seventy five) only to Sri C.R.Deb Ex-SRM RMS 'S' Dn. Silchar being the leave encashment for un-utilised EL for 296 days, who retired on superannuation on 31-10-2002 (A/N).

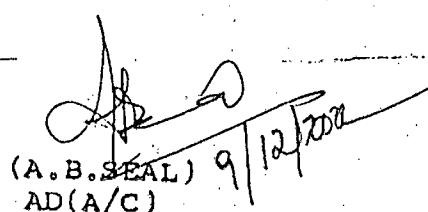


(A.B.SEAL)  
AD(A/C)

For Postmaster General, Dibrugarh Region  
Dibrugarh

Copy to:-

1. The DA(P) Kolkata for information.
2. The DDA(P) Ghy- with referrance to his letter No. Admn/1-238/2001-2002/1298 Dte. 29-10-2002.
3. The Sr. Postmaster Silchar for information
4. The SRM RMS 'S' Dn. Silchar for information.
5. The HRO-RMS 'S' Dn. Silchar for effecting payment.
6. Sri C.R.Deb, Lane No 1/A, Link Road Silchar-6.
7. Bgt. Section R.O. Dibrugarh.
8. Office copy.



(A.B.SEAL) 9/12/2002  
AD(A/C)

For Postmaster General, Dibrugarh Region  
Dibrugarh.

Abesht  
Karo  
Kharak  
P.B. 03.

DEPARTMENT OF POST : INDIA  
C/O THE POSTMASTER GENERAL, DIBRUGARH REGION  
DIBRUGARH

NO:- AP/RP/3-172/2000

Date- 15-01-03

Sanction of Postmaster General, Dibrugarh Region, Dibrugarh vide this office memo of even No. dt. 09-12-02 for Rs.1,42,475/- (Rupees One lakh forty two thousand four hundred seventy five) only being the leave encashment for EL of 296 days in/r/o Sri C.R.Deb ex-SRM/Silchar is hereby cancelled.

An amount of Rs.96,792/- (Ninty six thousand seven hundred ninety two) only has been assesed excess drawal in/r/o Sri C.R.Deb as per revised fixation of pay and allowance for the period from 04-01-93 to 31-10-02.

As such the said amount of Rs.96,792/- (Ninty six thousand seven hundred ninety two) only should be recovered from his actual Leave encashment of Rs.1,42,475/- as shown in earlier memo and the balance of Rs.45,683/- (Rupees forty five thousand six hundred eighty three) is only be payable to Sri C.R.Deb ex-SRM/Silchar.

SL/-  
(A.B.SEAL)  
AD(I)

FOR Postmaster General  
Dibrugarh Region, Dibrugarh

Copy to :-  
1. The Sr. Postmaster,  
Silchar for information  
2. The HRO RMS 'S' Dn. Silchar for effecting payment.  
3. The SRM 'S' Dn Silchar  
4. The DA(P)Kolkata  
5. The DDA(P) Gauhati  
6. Sri C.R.Deb, Lane No 1/A, Link Road, Silchar-6  
7. Bgt. Section.RO, Dibrugarh.

*Done 15/1/2003*  
(A.B.SEAL)  
AD(I)

FOR Postmaster General  
Dibrugarh Region, Dibrugarh.

Attested  
S. B.  
B. M.  
A. B. M.

Dated at Silchar-788001  
The 17<sup>th</sup> October, 2002.

To

The Deputy Director of Accounts (Postal)  
Nabagraha Road, Chenikuti Hill side,  
Guwahati.

Sub : Discrepancy in the amount of pensionery benefit in respect of superannuation case of Sri C.R. Deb, Superintendent, RMS.

Ref : Your letter No. DCRG/INT No. 48/2002-03/Pen-58/2002-03 dated 03-10-02.

Sir

With reference to your Memo No. cited above, I beg to state the following for favour of information and necessary action.

1. I am drawing pay at stage Rs. 10,250/- with effect from 01-01-02 in the scale of Rs. 7500-250-12000 as per pay slip issued under your Memo No. Admn/1-237/2001-02/38 dated 07-01-02 on the basis of my pay fixed in PSS Group 'B' cadre since the date of my joining to that cadre.
2. I was working in PSS Group 'B' from 04-01-93 and my pay to the PSS Group 'B' cadre was fixed by the authority and authorization for drawal of pay has been issued annually by the authority.
3. As per my basic pay being drawn, I am entitled to get the following amount of pensionery benefit.

a) Pension	Rs. 5125 + DA per month.
b) Gratuity	Rs. 252005/-
c) Commutation of payment	Rs. 241326/-

But your office has authorized the following amount for payment.

a) Pension	Rs. 4750/- + DA per month.
b) DCRG	Rs. 233558/-
c) Commutation of payment	Rs. 23668/-

(Contd...page-2)

Adhisthan  
Sarkar  
Paribartan  
28.10.02

(Page-2)

I would request you kindly arrange to revise my legitimate claim of pensionery benefit early so that I may enjoy the pensionery benefit without monitary hardship and relief me from mental agony and tension.

*Yours faithfully*

(C. R. Deb)

Supdt. RMS 'S' Division,  
Silchar-788001

Copy forwarded to :

1. The Postmaster General  
Dibrugarh Region,  
Dibrugarh-786001

for favour of information and necessary action for revising the amount of pensionery benefit early. This refers to RO's letter No. AP/RP/3-172/02 dated 11-10-02.

2. The Chief Postmaster General(Mails)  
Assam Circle, Meghdoot Bhawan,  
GUWAHATI-781001.

for favour of information and necessary action.

(C. R. Deb)  
Supdt. RMS 'S' Division,  
Silchar-788001

To

The Postmaster General  
Dibrugarh Region,  
Dibrugarh-786001

Sub : Prayer for Casual Leave on 18-10-2002.

Sir,

I have the honour to request you kindly to grant me Casual Leave on 18-10-2002 on account of urgent piece of business.

*Yours faithfully,*

To,

The Deputy Director of Accounts (Postal)  
Nabagraha Road, Chenikuti Hill Side,  
Guwahati - 781003.

Sub: - Regularization of superannuation pension case of Shri C.R. Deb,  
Supdt. RMS 'S' Division, Silchar.

Ref: - KRG/INT No. 48/2002-03/Pen-58/2002-03 dtd. 03-10-2002.

Sir,

In continuation of my previous representation dtd 17-10-2002, I beg to state that I am going to retire from service from 31-10-2002 afternoon.

The pension case was not settled as per my due legitimate claim. I was allowed to draw the pay as per authorization issued annually since my promotion to PSS Gr-B and accordingly I was allowed to draw my pay at stage Rs. 10250/- from 01-01-2002. I was appointed as DPM Guwahati HO before my promotion to PSS Gr-B and it was certified that had I not been promoted to PSS Gr-B; I would have continued to work as DPM in HSG-I post. There was no anomaly in fixation and drawal of pay at any stage. The fixation of pay was also duly verified and certified by the Internal check Audit Inspection with recorded remark dtd 21-9-99 made in the service book that fixation of pay was found correct.

In view of the fact and circumstances, I request you kindly to issue revise sanction memos early.

Date: - 30-10-2002

Your's faithfully

(C.R. Deb)  
Superintendent  
RMS 'S' Division  
Silchar - 788001.

Copy forwarded to: -

1. The Postmaster General, Dibrugarh Region, Dibrugarh - 786001 for favour of information and necessary action for revising the amount of pensionery benefit early. This refers to RO's letter No. AP/RP/3-172/02 dtd. 11-10-2002.

2. The Chief Postmaster General, Assam Circle, Meghdoot Bhawan, GUWAHATI - 781001 for favour of information and necessary action.

(C.R. Deb)  
Superintendent  
RMS 'S' Division  
Silchar - 788001.

Attestd  
Sark.  
Advocate  
2.8.03.

From:-

Shri C.R. Deb,  
(Ex-SRM "S" Division)  
Lane No. 1A Link Road,  
Silchar-788006

To,

Shri M.K. Banerjee,  
Chief Postmaster General,  
Assam Circle, Guwahati-781001

(Through SRM "S" Division Silchar)

Sub:- Non regularization of superannuation Pension case of Shri C.R. Deb, Ex-SRM Silchar.

Respected Sir,

With due respect and humble submission I beg to state that my superannuation pension and all other pensionary benefit has not been settled as per my legitimate claim:

I was retired from Service on my superannuation from the post of SRM "S" Division w.e.f 31-10-2002 (Afternoon). I was allowed to draw pay at the stage of Rs. 10250/- w.e.f 1-1-02 in the scale of Rs. 7500/-250-12000/- I am entitled to draw my pension and the pensionary benefit as follows. But the same was not sanctioned and paid to me. I have submitted representations to PMG Dibrugarh on 17-10-2002, 30-10-02 and 23-12-02 endorsing copy to your office and also to DDA(P) Guwahati but no action was taken to regularize my pension etc. as yet. The amounts sanctioned and paid is also mentioned against each item.

Item	Due amount to be sanctioned	Amount sanctioned and paid	Less Drawal amount
1	2	3	4
Pension	Rs. 5125 plus DR PM	Rs. 4750 Plus DR	Rs. 375 plus DR P.M
DCRG	Rs.257070/-	Rs. 233558/-	Rs. 23512/-
Commutation of pension	Rs. 241326/-	Rs. 223668/-	Rs. 17658/-
Leave encashment	Rs. 153722/-	Rs.45683	Rs.108039/-
CGIS	Not yet sanctioned	and paid	( Rs. 96,792/- was recovered as excess drawal of <del>Pay</del> Pay )

In the connection, I beg to mention here that I was promoted to PSS Gr. "B" w.e.f 4-1-93 and prior to my promotion I was appointed to work as Dy. Postmaster, Guwahati GPO in HSG-I Post in the scale of Rs. 2000-60-2300 EB 75-

Attested  
Sark.  
Advocate  
2.5.03.

3200/- The pay of the Post Rs. 2450/- was paid to me. It was also certified under CO/Guwahati memo No. Staff/11-14/89 dated 21-5-93 that I would have continued to work as DPM/Guwahati had I not been promoted to PSS Gr. "B" Post. According to the position, my pay in PSS Gr. "B" Post was fixed taking into account the pay of DPM /GH. During the course of last 10 years of my incumbency as PSS Gr. "B" Officer. Pay slip was issued year after year by the authorities correctly and lastly it was issued by the DDA(P) Guwahati allowing me to draw pay @ Rs. 10250/- w.e.f 1-1-02.

But, unfortunately, while pension case was settled by the authorities the pay benefit of DRM Post as mentioned above was not taking into account arbitrarily. As a result, I have been deprived of getting my legitimate claim.

I would therefore, earnestly pray to your good self to be so kind enough to kindly consider my case and allow me to draw my pension and the pensionery benefit as per my legitimate claim.

With kind regards,

Dated: Fifth March 7.3.03

Yours faithfully,  
*Chitta Ranjan Deb*  
(CHITTA RANJAN DEB)

Copy to:-

1. Shri A.N.D. Kachari, Postmaster General, Dibrugarh Region, Dibrugarh for favour of information and early action. This is in continuation of my earlier representation dated 17-10-02, 30-10-02 and 23-12-02.
2. Shri A.C. Biswas, Dy. Director of Accounts (Postal) Nabagarh Path, Chennikuthi Hill side, Guwahati-3( 781003) for favour of information and early action to regularize my pension case. This is in continuation of my earlier representation dated 17-10-02, 30-10-02 and 23-12-03.

*Chitta Ranjan Deb*  
(CHITTA RANJAN DEB)

*Referred  
Sark.  
Parivart  
2.8.03.*

From:-

To,

Shri C.R. Deb,  
Ex- SRM "S" Dn"Silchar  
Lane No. 1A Link Road  
Silchar-788006

The Director General,  
(SPB-II)  
Department of Posts,  
Dak Bhawan, New Delhi  
110 001

Sub:- Non settlement of superannuation pension case of Shri C.R. Deb, Ex-SRM "S" Division, Silchar as per legitimate claim.

Ref:- Dte's No. 4-52/2002 SPB-II dated 18-2-2003 a/t CPMG/Guwahti.

Sir,

With due respect and humble submission I beg to state the following facts for favour of kind and sympathetic consideration and favourable orders.

1. I have retired on superannuation from the post of SRM Silchar on 31-10-2002.(A/N)
2. I worked in PSS Group 'B' Cadre from January, 93 having approved in PSS Group 'B' Cadre vide Dte's memo No. 9/52/92-SPG dated 2-11-92.
3. Prior to my promotion to PSS Gr. 'B', while I was working as ASPOs (Cell) O/O the CPMG Guwahti in the scale of Rs. 1640 -6- 2600 EB 75-2900/- I was promoted to work as Deputy Postmaster Guwahti G.P.O. (HSG -I) in the scale of Rs. 2000-60-2300 EB 75 - 3200/- I was allowed to draw pay Rs. 2450/- in the post of DPM Guwahti. It was also certified under CPMG /Guwahti memo No. Staff/11-14/89 dated 21-5-93 that I would have continued to work as DPM (HSG-I) had I not been promoted to PSS Gr. 'B' (copy enclosed)
4. On my promotion to PSS Gr. 'B' my pay was fixed at stage of Rs. 2600/- with effect from 4-1-93 in the scale of Rs. 2000-60-2300-75-3200-100-3500/- (pre-revised scale) vide PMG/Shillong memo No. BGT/AAO/1-1/CO/Pay slip dated 4-6-93 (copy enclosed) and subsequently pay was fixed at stage Rs.8750 in the scale of Rs. 7500-250-12000/- with effect from 1-1-96 under the guiding principle of 5<sup>th</sup> C.P.C.
5. According to the pay fixation, I was allowed to draw pay on the strength of annual authorization issued by the authority for last 10 (ten) years. The last Pay Slip was issued by the DDA (P) Guwahti, allowing me to draw pay at stage Rs. 10250/- with effect from 1-1-02 vide Pay Slip authorization No. Admn/1-237/01-02/38 dated 7-1-02 (copy enclosed)
6. The pay fixation made has also been approved by the Internal Check Organization of DA(P) Kolkata.

Attestd  
Ranu Bhattacharya  
2.8.03.

7. I am entitled to get my pension and other pensionery benefit based on last pay drawn i.e. Rs. 10250/- . But unfortunately, the DDA(P) Guwahati did not allow me to get my pension and other benefits as per my legitimate claim, instead the DDA(P) Guwahati has calculated the pension etc. on their calculated pay Rs. 9500/- . They had not taken the benefit of pay of HSG-I as mentioned afore-said. They have also recovered the excess drawal of pay from 4-1-93 to 31-10-02 to the tune of about Rs. 1 lakh from my leave encashment benefit.

8. As a result I have been deprived of getting my legitimate claim and forcefully I have been deprived of about Rs. 2 lakh, besides, the reduce amount of pension per month.

In view of the above facts and circumstances, I beg to request your honour most fervently to kindly allow me to get the pension and pensionery benefit on my last pay drawn Rs. 10,250/- and also kindly pass necessary orders to refund the amount recovered from my leave encashment benefit.

For this act of your kindness, I shall remain ever grateful to you.

Yours faithfully,

( C. R. DEB )

Dated Silchar  
The 18-03-2003

Attest  
Frank  
Silchar  
7.8.03.

93 -

- 63 -

Annexure - XVII

12

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL:ASSAM CIRCLE:  
GUWAHATI-781001

No. Staff/11-4/89

Dated at Guwahati the 26.2.03..

To

The DDA(P)  
Guwahati -3

Sub :- HSG-I - Case of Sri C.R.Deb, retired PS Gr-B Officer.

Ref :- DDA(P) ,Guwahati No.PN-58/2002-03/175 dtd. 29.8.02.

In pursuance of Directorate's letter No.4-52/2002-SPB-II dated 18.2.03, I am directed to inform you that such proposals for retrospective regularization of adhoc arrangements in HSG-I cannot be agreed to and the pension case of the officer be finalised accordingly.

Sdy  
(S.SHYAM)  
A.P.M.G.(Staff)  
For Chief Postmaster General,  
Assam Circle, Guwahati-781001.

Copy to :-

Sri C.R.Deb, Ex.SRM, Silchar, Lane No. 1A Link Road, Silchar-788006 for information. This refers to his representation dtd.7.2.03.

For Chief Postmaster General,  
Assam Circle, Guwahati-781001.

After 20  
Recd. 26.2.03  
26.2.03

DEPARTMENT OF POSTS, INDIA  
OFFICE OF THE DY. DIRECTOR OF ACCOUNTS, (POSTAL)  
GUWAHATI-781 003.

No.:- GPF/2-37/GHY/2000-01. /394

Dated at Guwahati, the  
1-4-03.

*Recd*  
To,

Sri C.R. Deb  
(Ex-SRM 'S' Division)  
Lane No.-1A  
Link Road  
Silchar - 788 006.

Sub.:- Payment of interest to GPF amount accumulated in ~~A/C~~  
No.- C/60380 held by Shri C.R. Deb.

Ref.:- Your letter dtd. 7-2-03.

Sir,

It is for your kind information that in ~~your~~ case  
Interest for Nov'02 is not admissible as counting of interest is  
to be counted after excluding the immediate succeeding month of  
retirement as per C&AG's decision No.2 below GPF Rule 11 and  
G.O.I. decision No.2 below GPF Rule 35. You retired on 31-10-02  
and your GPF final payment case has been settled on 22-11-02  
allowing interest up to Oct 02 accordingly.

Yours faithfully

*N. Roy*

(P.K. Roy.)  
Accounts Officer (GPF)  
o/o the Dy. Director of Accounts (P)  
Guwahati-3.

*Attested  
Ranu  
Advocate  
P.K. Roy.*

.....

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V/S/ 2/5 8

DEPARTMENT OF POSTS : INDIA  
 OFFICE OF THE CHIEF POSTMASTER GENERAL :: ASSAM CIRCLE,  
MEGHDOOT BHAWAN : GUWAHATI-781 001.

To,

The Chief Postmaster General (Bgt)  
N.E. Circle, Shillong-793 001.

No. Staff/11-14/89

Dated at Guwahati, the 21-05-93.

Sub:- Promotion of Shri C.R. Deb to the cadre of HSG-I (Dy P.M., Guwahati H.O.)

Ref:- Your No. Bgt/AAO/1-1/GO/Payslip dtd.14-5-93.

.....

With reference to your letter cited above, I am directed to inform you that Shri C.R. Deb, then ASPOS (Cell) C.O./ Guwahati was promoted to the cadre of HSG-I (IPOS line) on adhoc basis and posted as DPM(I) Guwahati H.O. vide this office memo of even No. dated 1-12-92. But he would have continued had he not been promoted to PS Group "B".

( P. NATH )  
 Asstt. Postmaster General (Staff)  
 For Chief Postmaster General,  
 Assam Circle, Guwahati-781 001.

Copy to Sri C.R. Deb, Supdt., Postal Store Depot, Silchar for information.

For Chief Postmaster General,  
 Assam Circle, Guwahati-781001.

Attested  
 Smt. Parvati  
 28.5.93.

00000

Annexure-XX

Department of Posts  
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E. CIRCLE,  
SHILLONG

To

The Chief Postmaster General  
Assam Circle, Guwahati-781001

(Attention : Shri A.N.D. Kachari, DPS -HQ)

No. Staff/7-83/92 Dated at Shillong the 3rd April 2000

Sub : Notional promotion of Shri H. Ahmed, AD(W), o/o  
the Chie PMG, Assam Circle, Guwahati.

I am directed to send a copy of Dte's letter No. 8/24-vig dated 27.3.2000 & No. 9-57/97-SPG dated 29.3.2000 regarding above subject and intimate that A review DPC has been held on 03.04.2000 and in pursuance with the recommendation of Review DPC, the competent Authority has approved the notional promotion of Shri H.Ahmed to the HSG-I cadre w.e.f. 17.1.89 i.e. from the date of promotion of his junior official too that cadre. Necessary action may kindly be taken for implementation of the promotion and consequential benefit if any.

I am also directed to request to cause to send a report to Dte, intimating the implementation of notional promotion w.r. to their letter u/r endorsing a copy to the office for records.

Enclo : As above.

Sd/- Illegible  
(Niranjan Das)  
Asstt. Director (Staff)  
O/o the Chief Postmaster General  
N.E.Circle, Shillong-793001

Copy to

1. Smt.. Aruna Jain, Director (Staff) for information and  
necessary action w.r. to Dts letter No. 9-57/97-SPG  
dtd. 29.3.2000.

Asstt. Director (Staff)  
For Chief Postmaster General  
N.E.Circle, Shillong-793001

Referred  
Smt. Arun  
2.8.03

19 MAR 2003

*SKR*

Placed by

16/3/04  
(A. DEB ROY)  
Sr. C. C. C.  
C. A. T. Guwahati Bench

(67)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI.

O.A. NO. 175 OF 2003

Shri C.R. Deb .

..... Applicant  
- Vs -

Union of India & Ors.

..... Respondents.

In the Matter of :

Written Statement submitted by  
the respondents

The respondents beg to submit a  
brief history of the case which  
may be treated as a part of the  
written statement.

( BRIEF HISTORY OF THE CASE )

Shri C.R. Deb ( applicant ) entered in the  
Department of Posts on 5.3.1963 as Postal Clerk. He was  
promoted to the cadre of Inspector of Post Offices in 1973  
on passing the Departmental examination. Thereafter he was  
promoted to Asstt. Supdt. of Post Offices cadre on usual  
course on the seniority cum fitness. While working as the

Contd.....

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-2-

ASPOs (Cell) in the O/o the Chief Postmaster General, Assam-Circle, Guwahati, he was ordered to perform as the Deputy Postmaster-I Guwahati GPO on purely adhoc promotion vide No. Staff/11-14/89 dated 1.12.92 ( Annexure-1 ) . Accordingly Shri Deb joined as DPM-I on 4.12.92. In the meantime Shri C.R. Deb was promoted to Postal Service Group-'B' Cadre Officer vide the Postal Directorate No. 9/52/92-SPG dated 2.11.92 ( Annexure-2 ) and allotted to N.E. Circle, Head-Quarter Shillong. Shri Deb worked as the DPM-I (HSG-I) Guwahati GPO up to 22.12.92 and on being relieved, he joined in the promotional post of the Supdt., PSD, Silchar on 4.1.1993 in pursuance of the orders dated 22.12.92 and 23.12.92 ( Annexure- 3 & 4 ).

On joining as the Supdt., PSD, Silchar the pay of the applicant was fixed with reference to the pay of HSG-I post which he was holding on adhoc appointment prior to his joining in the said promotional post. The applicant reited on 31.10.2003 on attaining the normal superanuation age.

While verifying the service book of the officer ( applicant ) in order to calculate the pension etc. the Postal Account Office ( Respondent No.5 ) noticed that the appointment of the applicant to the cadre of HSG-I post of DPM-I, Guwahati GPO vide order No. Staff/ 11-14/89 dated 1.12.92 ( Annexure-I ) was not confirmed/ regularised subsequently. The fixation of his pay on

Contd.....

-3-

promotion to PSS Group-'B' grade with reference to the pay drawn in HSG-I was irregular. In fact, the pay of the applicant in PSS Group-'B' cadre should have been fixed with reference to the pay in Asstt. Supdt. of Post Offices cadre which he held substantively prior to his promotion to PSS Group-'B' in terms of fundamental Rule-22(1 Xa X1) ( An extract of the FR is enclosed as Annexure-5 ).

In view of the above noted anomaly, the pay of the applicant was refixed retrospectively with effect from the date of promotion in PSS Group-'B' i.e. 4.1.93 with reference to the pay in his substantive post of Asstt. Supdt. and the pension due was calculated accordingly vide memo dated 30.8.02 ( Annexure-6 ). In consequence of refixation of the pay as above, an amount of Rs.96,792/- was found over paid to the applicant. As the over payment was irregular and inadmissible, the said amount was ordered to be recovered from the leave encashment due to the applicant vide order No. AP/RP/3-172/2000 dated 15.1.03 ( Annexure-7 ).

The case of the applicant with regard to regularisation of the adhoc appointment in HSG-1 DPM-I post was referred to the Postal Directorate for necessary order. The Directorate vide its letter No. 4-52/2002-SPB-II dated 26.2.03 ( Annexure-8 ) did not agree to the proposal for regularisation of the Adhoc Promotion of the applicant in DPM-I(HSG-I) post retrospectively as it is against the policy of the Department.

Contd.....4/-

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Being aggrieved, Shri C.R. Deb has filed the present O.A. seeking directions of the Hon'ble CAT to grant him regular promotion in DPM (HSG-1) post and to fix his pay in his promoted post of P.S. Group-B with reference to the pay scale in HSG-I post and pay him the pension and other terminal benefits on the basis of the pay drawn last on superannuation including the consequential arrear and as well as sought for refund of the amount recovered from him.

PARA-WISE COMMENTS :-

1. That with regard to the statement made in para-1, of the application the respondents beg to state that prior to retirement of the applicant on 31.10.02 the verification of the Service Book of the applicant by the Postal - Account Office ( Respondent No.5 ) revealed that his pay was wrongly fixed at the time of his promotion to P.S. Group-B w.e.f. 4.1.93. The applicant worked as the DPM-I, Guwahati HO on adhoc promotion in HSG Cadre for the period from 4.12.92 to 22.12.92 prior to promotion in P.S. Group 'B' Cadre. His pay was fixed with reference to the pay in HSG-I grade which he draw while holding the post of DPM, Guwahati GPO on adhoc promotion. As per FR 22(1 Xa X1) the fixation of the applicant's pay in PS Group-'B' should have been fixed with reference to the pay of the SSPOS Cadre (1640-2900) pre-revised which he held substantively prior to his regular promotion to P.S. Group-'B' Cadre, but the pay was wrongly fixed with reference to the pay of HSG-I Cadre ( 2000-3000 pre-revised ) belonging to DPM-I post which he held on adhoc appointment prior to his

regular promotion to P.S. Group-'B' Cadre. As a result of which there was over payment to the applicant to the tune of Rs. 96,795/-. The pay of the applicant was refixed as per rule retrospectively w.e.f. 4.1.93 and the pension and other terminal benefits were calculated accordingly and communicated to the sanctioning authority vide No. PN-58/2002-03/172 dated 30.8.02 by the PAO (Respondent No.5). Accordingly the pension etc. was sanctioned and paid to the applicant.

2. That with regard to paras 2 to 4.1, of the application the respondents beg to offer no comments.
3. That with regard to the statement made in para 4.2, of the application the respondents beg to state that the application are admitted to the extent supported by records. The rest which are not based on records are denied.
4. That with regard to the statement made in para 4.3, of the application the respondents beg to state that the applicant while working as the Asstt. Supdt. of Posts Offices in the scale of Rs. 1640-2900/- (pre-revised) on regular promotion was appointed as DPM-I, Guwahati GPO (HSG-Cadre) in the scale of Rs. 2000-3200/- (pre-revised) on purely adhoc promotion vide Memo No. Staff/11-14/89 dated 1.12.92. The applicant joined in the HSG-I post on 4.12.92 and worked up to 22.12.92.

Copy of Memo dated 1.12.92 is annexed herewith and marked as Annexure-I.

5. That with regard to the statement made in para 4.4 of the application the respondents beg to state that while working as the DPM-I (HSG-I) the applicant was regularly

-6-

promoted as P.S. Group-'B' Officer vide Postal Directorate No. 9/52/92-SPG dated 2.11.92. He joined in the promoted post as the Supdt. PSD, Silchar on 4.1.93 after being relieved from the Post of HSG-1 vide orders No. Staff/1-330/88 dated 22.12.92 and No. B/2/7/Officer/CR-III dated 23.12.92.

Copy of order dated 2.11.92 is annexed herewith and marked as Annexure-2.

Copy of order dated 22.12.92 is annexed herewith and marked as Annexure-3.

Copy of order dated 23.12.92 is annexed herewith and marked as Annexure-4.

The appointment of the applicant in HSG-I post prior to his promotion to PS Group-B was purely adhoc and on local arrangement. The applicant was not eligible for regular promotion in the HSG-I post as per criteria laid down for promotion. Moreover another, official senior to the applicant in the same line of promotion was also not promoted due to non-fulfilment of the eligibility criteria. As such, giving regular promotion to the applicant in HSG-I post was not possible at the given period. The applicant was promoted to PS Group-B regularly before he could be promoted to HSG-I post regularly.

6. That with regard to the statement made in para 4.5, of the application the respondent beg to state that this para are admitted as the same are the facts on records.

Contd.....7/-

7-

7. That with regard to the statement made in para 4.6, of the application the respondents beg to state that the last pay certificate issued on relieve of the applicant from the post of DPM-I (HSG-I) was based on the pay drawn in HSG-I post which the applicant held in adhoc appointment prior to his relieve. The pay of the applicant on joining in the promoted P.S. Group-'B' post should have been fixed with reference to his pay in the post of ASPOS which he held regularly/substantively prior to his promotion to PS Group-'B'. This was not done erroneously instead, the pay of the applicant was fixed on the basis of the Last Pay Certificate at the stage of Rs.2600 (pre-revised) of HSG-I Cadre instead of Rs.2450/- (pre-revised) of ASPOS Cadre in terms of FR-22(1)-(a)(X1).

Copy of FR 22 is annexed herewith and marked as Annexure-5.

8. That with regard to the statement made in para 4.7, of the application the respondent beg to state that the wrong fixation of the applicant as stated above had a consequent effect on revision of the pay at the corresponding stage recommended by the 5th Central Pay Commission w.e.f. 1.1.96. His pay in revised scale should have been fixed at Rs. 8000/- instead of Rs. 8750/-. This cumulative error in fixation occurred due to wrong fixation of the pay in P.S. Group-'B' with reference to the pay in HSG-I as discussed in pre paras.

9. That with regard to the statement made in para 4.8 of the application the respondent beg to state that this paragraph is admitted as the same is the matter

of records. It is however added that the applicant had been drawing ~~of~~ the pay more than what he was entitled to due to wrong fixation of his pay on his promotion to PS Group-B w.e.f. 4.1.93.

10. That with regard to the statement made in para 4.9, of the application the respondent ~~of~~ beg to state that this para is admitted as the same is the matter of records. However, it is added that the applicant was drawing the pay of Rs. 10,250/- w.e.f. 1.1.02 which he was not entitled to due to the reasons discussed above.

11. That with regard to the statement made in para 4.10, of the application the respondent beg to state that it is not true that the applicant was entitled to the pay of Rs. 10,250/- at the time of his retirement on 31.10.02. While examining and verifying the Service Book of the applicant in connection with the preparation and calculation of pension etc. the Postal Account Office detected the irregularity and refixed ~~of~~ the pay at Rs. 9500/- instead of Rs. 10,250/- already fixed and drawn w.e.f. 1.1.02 and the consequent over payment was reported to the authority vide No. PN-58/2002-03/172 dated 30.8.02. The fact that the audit inspection and verification at earlier dates did not detect and point out the irregularity can not be a genuine ground to condone the error and allow the applicant to have the undue benefit causing undue loss to the Govt. exchequer amounting to Rs. 96,792/-.

-9-

Copy of report dated 30.8.02 is annexed  
herewith and marked as Annexure -8.

12. That with regard to the statement made in para 4.11, of the application the respondents beg to state that the Postal Account Office rightly exercised their role and pointed out the irregularity to the authority for needful action. Accordingly, the competent authority sanctioned the pension and other terminal benefits on the basis of the pay actually due to the applicant. There was no any arbitrary on the part of the Postal Accounts Office or the pension sanctioning authority while calculating and determining the pay and pension of the applicant as per rules.

13. That with regard to the statement made in para 4.12, of the application the respondents beg to state that on the basis of the calculation of the pension, DCRG etc. and authority issued by the Director of Accounts (Postal), the competent authority sanctioned the pension etc. to the applicant. The over payment of Rs. 96,692/- was ordered to be recovered from the payment due on leave encashment vide order dated 15.1.03 ( Annexure -7 ). The respondents acted in strict adherence to financial rules and there was no question of giving the applicant an opportunity to represent against the valid step.

Copy of order dated 15.1.03 is annexed  
herewith and marked as Annexure -7.

Contd.....

- 10 -

14. That with regard to the statement made in para 4.13, of the application the respondents beg to state that the applicant's case for regularisation in HSG-I Cadre was considered at highest level of the Department. It was considered to be not justified to allow the applicant to be promoted to the HSG-I Cadre retrospectively in terms of the policy guidelines. The applicant was informed accordingly vide communication dated 26.02.03. It is not the fact that the applicant became eligible for regular promotion in the HSG-I Cadre at the relevant period. There were other officials senior to the applicant in the same line of promotion, who were not promoted to HSG-I Cadre due to non-fulfilment of eligibility criteria. As such, the promotion of the applicant in the HSG-I post regularly by supersession of his seniors did not arise and also it would have been against the rules. In this circumstances, the request of the applicant for giving him regular promotion in HSG-I post retrospectively w.e.f. 4.12.92 is not justified. Since the applicant drew more pay and emoluments due to error in fixation of his pay in P.S. Group-'B' officer cadre, the consequential over payment of Rs. 96,792, has been ordered to be recovered from the applicant to recoup the undue loss to the Govt. exchequer.

Copy of communication dated 26.2.03 is annexed herewith and marked as Annexure - 8.A.

15. That with regard to the statement made in para 4.14, of the application the respondents beg to state that the payment in respect of the contribution to the Central Govt. employees Group Insurance Scheme due to the

-11-

applicant was initiated on retirement of the applicant. As the admissibility of the amount and sanction is required to be pre-checked and authorised by the Postal Account Office, Kolkata, some reasonable time is required to settle such case. The claim of the applicant for additional interest for 8(eight) months is not covered by rules in the scheme. There is no provision of post-termination interest in the scheme.

As regards the calculation of interest for the GPF accrued to the applicant, the averment of the applicant to the fact that he is entitled to interest up to November, 2002 has no merit. The applicant retired on 31.10.2002. As per CAG's decision No.2 below GPF Rule-II and Govt. of India 's decision No.2 below GPF Rules, 34, the interest on the GPF is calculated up to the close of the month of retirement. The GPF of the applicant was settled on 22.11.02 allowing the interest up to 31.10.02 accordingly.

An Extract of CAG's decision is annexed herewith and marked as Annexure -9.

An Extract of GOI decision is annexed herewith and marked as Annexure -10..

16. That with regard to the statement made in paras 4.15 & 4.16, of the application the respondents beg and to state that re-iterate the statements/facts as already stated in the pre paras 1 & 4.2.

17. That with regard to the statement made in para 4.7, of the application the respondents beg to state

that the reference made in the para 4.17 of the application about granting notional promotion of Shri H. Ahmed to HSC-I cadre is a separate issue and not similar to the present case of the applicant. Shri Ahmed was given the notional promotion on being recommended by the Review DPC was called for.

18. That with regard to the statement made in para 4.18, of the application the respondents beg to state that the applicant has no cause to file the present case before the Hon'ble Tribunal as because the points raised in the application is not not bonafide.

19. That with regard to the statement made in paras 5.1 to 5.13, of the application the respondents beg to state that for the reasons and grounds <sup>stated above, in contention of an application</sup> are not maintainable and hence liable to be rejected.

20. That with regard to the statement made in paras 6 & 7, of the application the respondents beg to offer no comments.

21. That with regard to the statement made in paras 8 & 9 of the application the respondents beg to state that for the reasons and grounds stated above, the applicant is not entitled to any relief or Interim relief sought for and hence the Hon'ble Tribunal after hearing the parites and perusal of the record may kindly dismiss the application.

29  
a)

-13-

V E R I F I C A T I O N

I, B. Radhika Chakravarty, A.P.M.G. (Vig),  
Office of the Chief Postmaster General, Assam Circle,  
Guwahati being authorised do hereby solemnly affirm and  
declare that the statements made in this written statement  
are true to my knowledge and information and I have not  
suppressed any material fact.

And I sign this verification on this      th  
day of February, 2004.

*B. Radhika*

Declarant.

Asstt. Postmaster General (Vig.)  
O/o the Chief Postmaster General  
Assam Circle, Guwahati-781001

25  
14  
ANNEXURE-1

80  
11/72

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL:ASSAM CIRCLE :GUWAHATI-1

No. Staff/11-14/69

dated at Guwahati 1.12.92.

The following orders of adhoc arrangement are issued to have immediate effect in the interest of public service.

Sri C.R.Deb, ASPOs(Cell), O/O CPMG, Guwahati has been promoted temporarily as HSG-I and posted against the post of DPM lying vacant in Guwahati GPO. Shri Deb may be relieved on office arrangement.

Usual charge report may be exchanged and sent to all concerned.

9/1  
(M LAWPHNIAW)  
Director of Postal Services  
Assam Circle, Guwahati-1

Copy to:-

1. Sri C R Deb, ASPOs(Cell), CO
2. SSPOs, Guwahati
3. Sr. PM, Guwahati
4. AAO(lgt), CO
5. AD A/cs, CO
6. Office Supdt// SS, CO, /RO
7. All Group Officers, CO/RO

9/2  
(P NATH)  
APMG(STAFF)  
O/O CPMG:GUWAHATI-1.

15

26

Annexure-2

No. 9/52/92-SPG  
Government of India  
Department of Posts

4 NOV 1991

81

Dak Bhawan  
Sangam Marg  
New Delhi-110001.

Dated : 2-11-92

Subject: Promotions and postings to Postal Supdt./Postmasters Group 'B'.

The Director General (Posts) is pleased to appoint the following officials to officiate in Postal Superintendent/Postmaster Group 'B' with immediate effect and until further orders.

2. The officials on promotion to Postal Superintendent/Postmaster Group 'B' are posted to the Circle mentioned against each:

S.N.	NAME OF THE OFFICER S/SIRI	CIRCLE WHERE WORKING	CIRCLE TO WHICH POSTED
1.	J.P. Jain	Raj.	Delhi
2.	K.M. Sankaran	Kerala	Kerala
3.	Om Prakash	Raj	Delhi
4.	P.V. Bhaskaran	Kerala	Kerala
5.	Pratap Singh	KTK	KTK
6.	K. Janardhanan	KTK	KTK
7.	P.C. Tiwari	MP	MP
8.	M.N. Das	Orissa	WB
9.	Patitapaban Goswamy	Orissa	WB
10.	G.S. Thakur	MP	MP
11.	A.K. Biswas	Assam	Assam
12.	R.S. Dubey	MP	MP
13.	N. Bhattacharjee	Assam	Assam
14.	M.C.S. Reddy	AP	AP
15.	P.K. Maini	APS	NBR

1.	K. P. Roychoudhary	WB	WB
2.	S. Santhanam	TN	TN
3.	R. Rajaraman	TN	TN
4.	M. Umupathi	TN	TN
5.	P. N. Singh	Bihar	Bihar
6.	M. Venkata Ruddy	AP	AP
7.	V. Sadasivan	TN	TN
8.	H. K. Gupta	J&K	J&K
9.	G. Narasimhan	TN	TN
10.	J. S. Gangal	Raj	Delhi
11.	P. B. Kulkarni	Mah	Mah
12.	B. R. Katiyar	UP	Postal Staff College, Ghaziabad.
13.	P. Upadhyay	AP	AP
14.	P. Devarajan	TN	TN
15.	J. K. S. Edgar Wesley	TN	TN
16.	V. K. Thiruvengadathan	TN	TN
17.	A. L. Gupta	Har	Har
18.	A. C. Bose	TN	TN
19.	H. Subba Rao	AP	AP
20.	H. S. Sastry	AP	AP
21.	N. D. Joshi	Guj	PTC Vadodara
22.	B. K. Rao	AP	AP
23.	M. S. Farook	TN	TN
24.	S. Vengappa	AP	AP
25.	K. Pd. Verma	Bihar	PTC Darbhanga

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41.	P. N. R. Kurup	Kerala	Kerala
42.	S. Rajagopalan	TN	TN
43.	S. Vagadaparaju	TN	TN
44.	N. L. Gupta	UP	UP
45.	P. Subramanian	TN	TN
46.	A. A. Khan	AP	NBR
47.	Mohd. Hussain	AP	AP
48.	Banwari Lal Saini	Raj	Delhi
49.	P. Venkataratnam	AP	AP
50.	T. V. Chalapathi	AP	AP
51.	P. O. John	AP	AP
52.	K. P. Malson	Kerala	Kerala Mah
53.	R. C. Sharma	UP	UP
54.	S. P. Deshpande	Mah	Mah
55.	C. Kannappan	TN	TN
56.	Abdul Alam	AP	AP
57.	G. Murahari	AP	AP
58.	N. Pitchai	APS	NBR
59.	S. Balasundaram	TNS	TN
60.	S. Arunachalam	TN	TN
61.	R. A. Maurya	UP	UP
62.	V. M. Pandya	Mah	Mah
63.	G. Venkatachalam	TN	TN
64.	B. Gurudas	AP	AP
65.	P. A. Balakrishnan	APS	NBR

66.	H.A. Moidin	KTK	KTK
67.	N. Somaskandan	TN	TN
68.	V.P. Annamalai	TN	TN
69.	S. Gopal	TN	TN
70.	S. Subbaraman	TN	TN
71.	N. Venkataraman	TN	TN
72.	S.A. Fernando	TN	TN
73.	K.C. Ilayaperumal	TN	TN
74.	R.P. Tripathi	UP	UP
75.	K.V. Achary	Kerala	Mah
76.	S.N. Sharma	Raj	Mah
77.	S.S. Yadav	UP	UP
78.	C.D. Bhathla	UP	UP
79.	Syomkosh Ghosh	WB	WB
80.	J.M. Chhabra	Delhi	Delhi
81.	S.P. Singh	NE	NE
82.	B.P. Verma	UP	UP
83.	P.D. Srivastava	UP	UP
84.	I.D. Malhotra	Har	Har
85.	V.D. Sharma	UP	UP
86.	K.K. Gagnéja	UP	UP
87.	T.N. Gopalakrishnan	Kerala	Mah
88.	P. Asokan	Kerala	Mah
89.	K.M. Kumaran	Kerala	Mah
90.	Shafiquddin	UP	UP

(17)

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- 5 -

91.	N.K. Pande	Mah	Mah
92.	M.A. Iyer	Kerala	Mah
93.	G.S. Ghosli	KTK	KTK
94.	C.S. Krishna	KTK	KTK
95.	A. Raja	Kerala	Mah
96.	S.R. Verma	Delhi	Delhi
97.	Dhaskar Misra	Orissa	WB
98.	A.S. Saini	HP	HP
99.	P.K. Narayanan	Kerala	Mah
100.	V.M. Karanjia	Guj	PTC Vadodara
101.	B. Venkateshan	KTK	KTK
102.	S.D. Kamathalli	KTK	KTK
103.	R.S. Baraja	HP	PTTC Saharanpur
104.	H.P. Sharma	HP	Delhi
105.	M.S. Rao	Orissa	WB
✓106.	J.C. Saha	NE	NE
107.	R.G. Sharma	APS	NBR
108.	C.A. Mathew	Kerala	Mah
109.	B.S. Sisodia	Raj	Mah
110.	T.P. Nambiar	Kerala	Mah
111.	A.G. Ibrahim	Kerala	Kerala
112.	P.J. Shanishcharya	Guj	Guj
113.	K. Ramachandran	Kerala	Mah
114.	B.D.L. Srivastava	UP	UP
115.	P.P. Soni	Guj	Guj

116.	S.M.I. Hajji	Guj	PTC Vadodara
117.	N.G. Nair	Kerala	Mah
118.	P. Gopalakrishnan	AFS	NER
119.	M.M.N. Nambiar	Kerala	Mah
120.	P.P.G. Nambiar	Kerala	Mah
121.	T.R.R. Nair	APS	NER
122.	Kishan Chand	Raj	Mah
123.	R.C. Rath	Orissa	JB
124.	G.C. Mohanty	Orissa	WB
125.	Bhubaneshwar Sautra	Orissa	WB
126.	R.S. Tokas	Delhi	Delhi
127.	D.C. Bardhan	WB	WB
128.	Sayed Salih	Orissa	WB
129.	D.C. Darji	Guj	Guj
130.	J.S. Dogra	Delhi	Delhi
131.	Sridhar Panda	Orissa	JB
132.	E. Shanmugaval	TN	TN
133.	J.C. Kumar	Har	J&K
134.	Srinivas Mishra	Orissa	WB
135.	S.K. Bora	Assam	Assam
136.	J.C. Mohanty	Orissa	JB
137.	B.K. Datta	Assam	NE
138.	B.R. Bose	WB	WB
139.	V.D. Khedkar	MP	MP
140.	C.R. Deb	Assam	NE

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141.	B.B. Choudhary	Assam	NE
142.	J.J. Paul	WB	Delhi (on deputation)
143.	M.K. Shingaram	Mah	Mah
144.	Pritam Singh	Raj	Mah
145.	M.L. Sharma	Delhi	Delhi
146.	S.K. Kundu	WB	JB
147.	Binanda Hazarika	Assam	NE
148.	V.P. Wuni	Mah	Mah
149.	M. Sukumarun	Kerala	Mah
150.	B.M. Solanki	Guj	Guj
151.	P.T. Suvlani	AP	NDR
152.	E. Sreedharan	Kerala	Mah
153.	R. Ponniah	TN	TN
154.	A.P. Radhakrishnan	APS	NBR
155.	S. Pandian	TN	TN
156.	S.S. Rawat	UP	UP
157.	P.C. Philip	APS	NBR
158.	A.W. Beg	UP	UP
159	M.S. Ali	TN	TN
160.	A.S. Mukhukumaraswamy	UP	UP
161.	Gulam Mohiuddin	Raj	Mah
162.	C.P. Aurora	TN	TN
163.	P. Kandaswami	Mah	Mah
164.	A.G. Palsekar	AP	AP
165.	P. Raghuvaialu		

6.	S.L. Hotkar	KTK	KTK
7.	T. Sanjeevi	AP	AP
8.	Ramjee Ram	Bihar	Bihar
9.	S.N. Ram	Bihar	Bihar
10.	Laldhari Ram	Bihar	PTC Darbhanga
11.	C. Choodaiah	KTK	KTK
12.	V. Balappa	AP	AP
13.	Shanker Das	Bihar	PTC Darbhanga
14.	P. Premanandam	AP	AP
15.	B.L. Bhambhi	Raj	Mah
16.	A.D. Vankar	Guj	Guj
17.	Chandrawal Ahrawal	MP	MP
18.	B.L. Shakya	MP	MP
19.	K.S. Ramaswamy	TN	TN
20.	R.J. Premar	Guj	Guj
21.	G.L. Dhakre	MP	MP
22.	C.M. Gahlot	Raj	Mah
23.	N.B. Solanki	Guj	Guj
24.	J.K. Das	WB	WB
25.	S.R. Vaghela	Guj	Guj
26.	C.B. Parmar	Guj	Guj
27.	Damnosh Kumar	Delhi	Delhi
28.	P.C. Bachar	WB	WB
29.	K.T. Rangan	TN	TN
30.	A. Lingraju	Orissa	WB

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		WB	WB
191.	C.R. Paramenick		
192.	Ram Phal-II	Delhi	Delhi
193.	G.M. Mashram	MP	MP
194.	Bandigaish	KTK	Mah
195.	Jagdish Pd. Verma	Raj	Mah
196.	K. Vasudevan	Kerala	Mah
197.	R.P. Dohre	MP	UP
198.	Baboo Lal	Delhi	Delhi
199.	A.P. Parmar	Guj	Guj
200.	G.D. Nihonia	Delhi	Delhi
201.	D.N. Gajbe	Muh	Mah
202.	Bhagwan Marandi	Bihar	WB
203.	K.V. Rao	AP	AP
204.	C.Varaprasada Rao	AP	AP
205.	R.S. Kardam	Delhi	Delhi
206.	Ram Nagina	UP	UP
207.	P.C. Bunkar	Raj	Mah
208.	N.V. Vedi	TN	TN
209.	M. Mohan Das	Kerala	Mah
210.	R.Ch.V. Prosad	AP	AP
211.	A.B. Patel	Guj	Mah

3. VIGILANCE/DISCIPLINARY CASE IF ANY

In case any vig./disc. case, of the type referred to in O.M.No. 22011/4/91-Estt.(A) dated 14-9-92 from DOP&T circulated vide this office memo no. 25-19/88-SPG dated 13-10-92 is pending against any of the officials, he should not be relieved for posting without obtaining specific orders from this office. The officials against whom any punishment is current they should not be promoted before expiry of currency of punishment. A report in this regard be submitted immediately.

..... 10/-

4. PROBATION PERIOD

All the officials who have been promoted to the Postal Supdt./Postmasters Group 'B' will be on probation for 2 years and their suitability to hold this post will be adjudged on completion of two years of probation. If any official proceeds on leave for a period exceeding 30 days during this period, the probation period will be extended depending upon the period of leave.

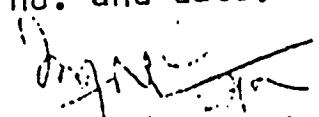
5. TRAINING

All the officials, including those who have not been imparted training, will be directly promoted to the Postal Supdt./Postmasters Group 'B' without any training for the present.

6. OFFICERS ALLOTTED OUT OF PARENT CIRCLES

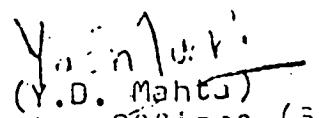
The Circles of allotment will immediately issue posting orders, and in any case not later than 15-11-92. In case of any difficulty in issue of posting orders, the matter should be brought to the notice of Directorate by 10-11-92. The parent Circles of such officials, on receipt of posting orders, will immediately relieve the officials unless they submit unconditional declination. The CPMGs of the Circle of allotment/parent Circles will personally ensure issue of posting orders by the due date and immediate relief of officials. Despite issue of posting orders, if any official does not join by 15th Dec. 1992, it will be presumed that they have declined promotion.

7. The charge reports on consolidated form (not individually) may be sent by o/o CPMG to this office for issuing notification clearly indicating the order no. and date.

  
(T.S. Govindarajan)  
Director(STAFF)

Copy to:

1. All Chief Postmasters General / CFM Bombay/ Postmasters General
2. Director, Army Postal Service, c/o 56 APO.
3. Principal, Postal Training Centres.
4. Training-P Cell, Directorate.
5. All Directors/Dy. Directors of Postal Accounts.
6. Work Study/Vig. Sections of Postal Dte.
7. All concerned associations/CS to Member(P)
8. SOs Guard file.

  
(Y.D. Mehta)  
Section Officer (SPG)

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DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL: ASSEM CIRCLE  
GUWAHATI - 781001.

To,

The M. Postmaster,  
Guwahati G.P.O.

No. Staff/1-3/2/92

Dated at Guwahati the 22-12-92.

Sub:- Arrangement for release of Sri C.R. Deb officiating  
Sr. Postmaster, Guwahati G.P.O.

Shri C.R. Deb, DPM, Guwahati G.P.O. and officiating Sr. Postmaster, Guwahati G.P.O. may be relieved on assumption of charge by Sri A.K. Biswas, so as to enable Shri Deb to join as Supdt. of Postal Store Depot, Silchar as ordered under Chief P.M.G., Guwahati is memo No. Staff/4-7/91/Ch-TT dated 24-11-92.

Q

(P. MATH)  
A.P.E.G.(Staff)  
For Chief Postmaster General,  
Assam Circle, Guwahati.

Copy to :-

Ans 22-12-92

The M. Supdt. of Post Offices/Guwahati for information. The work of DPM may be managed locally till selection of approved candidate is made available.

For Chief Postmaster General,  
Assam Circle, Guwahati.

Department of Posts  
Office of the Sr. Supdt. of Post Offices  
Guwahati Division: 3rd Floor, Neghsoot Bhawan: Guwahati-781001/06

No.B/2/7/Officer/Ch-III dated Guwahati-1, the 23-12-92

In accordance with the Chief Postmaster General, Assam Circle, Guwahati-1 letter No. Staff/1-330/88 dated 22-12-92, Shri C.R. Deb, of tg. Senior Postmaster, Guwahati HO may be relieved on office arrangement on assumption of charge of Senior Postmaster Guwahati HO by Shri A. K. Biswas, so as to enable Shri C. R. Deb to join as Supdt. P.S.D./Silchar as ordered under Chief P.M.G. Guwahati-1 memo No. Staff/3-7/81/Ch-III dated 24-11-92.

*Ad/*  
Senior Supdt. of P.Os  
Guwahati Division: Guwahati-1

Copy to:-

- (1) The Senior Postmaster, Guwahati HO for information and necessary action.
- (2) Shri C. R. Deb, of tg. Senior Postmaster, Guwahati HO for information.
- (3) The Chief P.M.G., Assam Circle, Guwahati-1 for information.

*Ad/*  
Senior Bupdt. of P.Os  
Guwahati Division: Guwahati-1

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abolished while they are on active service, they will be treated to have ceased to be in Civil employment.

*II. Benefits under the "Next Below Rule".*—The period of service rendered by the Reservists (Officers) will be treated as service outside the ordinary line for the purpose of proviso to FR 30 (1) [now FR 22 (III)]; accordingly they will be entitled to pro forma promotion in their parent department under the "Next Below Rule". They will also get seniority in higher post to which they would otherwise be entitled, had they not gone on active service.

[G.I., M.H.A., O.M. No. 47/19/62-Ests. (A), dated the 5th March, 1963.]

#### AUDIT INSTRUCTION

A Government servant who is treated as on duty during a course of instruction or training and who at the time when he was placed on such duty was drawing pay on account of an officiating appointment, may be allowed to draw such officiating pay which he would have drawn from time to time had he been on duty other than duty under Rule 9 (6) (b) and not necessarily the one drawn immediately before proceeding on training. The "pay which the Government servant would have drawn" would also include special pay, if any, which he would have drawn from time to time but for his proceeding on training.

[Correction Slip No. 51 to the Manual of Audit Instructions (Reprint).]

F.R. 21. Deleted.

<sup>1</sup>F.R. 22. (I) The initial pay of a Government servant who is appointed to a post on a time-scale of pay is regulated as follows:—

(a) (1) Where a Government servant holding a post, other than a tenure post, in a substantive or temporary or officiating capacity is promoted or appointed in a substantive, temporary or officiating capacity, as the case may be, subject to the fulfilment of the eligibility conditions as prescribed in the relevant Recruitment Rules, to another post carrying duties and responsibilities of greater importance than those attaching to the post held by him, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the notional pay arrived at by increasing his pay in respect of the lower post held by him regularly by an increment at the stage at which such pay has accrued or <sup>2</sup>[ rupees one hundred only ], whichever is more.

<sup>3</sup>[Save in cases of appointment on deputation to an ex adre post, or to a post on ad-hoc basis or on direct recruitment basis], the Government

1. Substituted by G.I., Dept. of Per. & Trg., Notification No. 1/10/89-Estt. (Pay-I), dated the 30th August, 1989, published in the Gazette of India as GSR 679, dated the 16th September, 1989, as amended by Notification of even number, dated the 28th November, 1990.

2. Substituted for "Rupees twenty-five" by G.I., Dept. of Per. & Trg., Notification No. 1/6/97-Estt. (Pay-I), dated the 30th January, 2001 and takes effect from the 1st January, 1996.

3. Substituted by G.I., Dept. of Per. & Trg., Notification No. 13/6/95-Estt. (Pay-I), dated the 10th August, 2000.

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servant shall have the option, to be exercised within one month from the date of promotion or appointment, as the case may be, to have the pay fixed under this rule from the date of such promotion or appointment or to have the pay fixed initially at the stage of the time-scale of the new post above the pay in the lower grade or post from which he is promoted on regular basis, which may be refixed in accordance with this rule on the date of accrual of next increment in the scale of the pay of the lower grade or post. In cases where an *ad hoc* promotion is followed by regular appointment without break, the option is admissible as from the date of initial appointment/promotion, to be exercised within one month from the date of such regular appointment:

Provided that where a Government servant is, immediately before his promotion or appointment on regular basis to a higher post, drawing pay at the maximum of the time-scale of the lower post, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post held by him on regular basis by an amount equal to the last increment in the time-scale of the lower post or [rupees one hundred], whichever is more.

(2) When the appointment to the new post does not involve such assumption of duties and responsibilities of greater importance, he shall draw as initial pay, the stage of the time-scale which is equal to his pay in respect of the old post held by him on regular basis, or, if there is no such stage, the stage next above his pay in respect of the old post held by him on regular basis:

Provided that where the minimum pay of the time-scale of the new post is higher than his pay in respect of the post held by him regularly, he shall draw the minimum as the initial pay:

Provided further that in a case where pay is fixed at the same stage, he shall continue to draw that pay until such time as he would have received an increment in the time-scale of the old post, in cases where pay is fixed at the higher stage, he shall get his next increment on completion of the period when an increment is earned in the time-scale of the new post.

On appointment on regular basis to such a new post, other than to an ex cadre post on deputation, the Government servant shall have the option, to be exercised within one month from the date of such appointment, for fixation of his pay in the new post with effect from the date of appointment to the new post or with effect from the date of increment in the old post.

(3) When appointment to the new post is made on his own request under sub-rule (a) of Rule 15 of the said rules, and the maximum pay in the time-scale of that post is lower than his pay in respect of the old post held regularly, he shall draw that maximum as his initial pay.

1. Substituted for "Rupees twenty-five" by G.I., Dept. of Per. & Trg., Notification No. 1/6/97-Estt. (Pay-I), dated the 30th January, 2001 and takes effect from the 1st January, 1996.

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Annexure ~~6~~ 6

Office of the Director of Accounts (Postal): Guwahati-3

No.PN-58/2002-2003/178

Dated, Guwahati the 30/08/2002

1. Ref: Your No. AP/RP/3-172/02 dtd. 07-08-2002

2. Name of officials: Shri Chitta Rn. Deb.

3. Designation: Supdt. of K.M.S. 'S' Division, Silchar

4. Total period of qualifying services  
which has been accepted for the : Over 33 Years  
grant of superannuating / retiring /  
invalid pension and Gratuity.

Rules applicable: Liberalised pension Rules, 1950 para-2 of G.I.M.F. O.M.  
No. FB(16) Estt. (Spl.158) dt. 2-1-1961)

Amount of pension and gratuity

Has been admitted.

(a) Pension (not exceeding) Rs. 4750/- + DR w.e.f. 01-11-2002

P.P.O. No. GH-

(b). DCR Gratuity (not exceeding) Rs 2,33,558/- in lump

D.C.R.G. Int. No.

ISSUED

7. Family Pension admissible in the event of death Rs.4750/- +DR upto 31-10-09 and Rs.2850/-+DR

Thereafter payable to Smt/~~Smt~~ Sadhna Deb

(Wife) wife/husband of Sri/Smt. Chitta Rn. Deb

the family pension will be paid from the day following  
the day of death of the official.

8. Amount of pension/Gratuity admissible  
after taking into account the reduction  
in pension and Gratuity ordered by the  
sanctioning authority.

9. The amount of assessed/unassessed  
Goyt. dues as shown in Form-8(revised)  
and to be recovered from the amount  
of DCRG Gratuity.

P.T.O.

10. Date from which the Superannuation / 01-11-2002  
Retiring/invalid/pension is admissible

11. Place of payment: SILCHAR -HPO

12. Head of Account: Pension-major Head 3201-Postal Service 07-Pension  
Superannuation plus Retirement Allowances voted (C)  
Officers retired on or after 15-8-1947. DCRG 9(4)  
Gratuities D.C.R.G Gratuity, voted.

REMARKS

1. Particulars of the documents wanting (i) Final last pay certificates local verification needed for in the claim papers should be furnished (ii) the period from 01-04-2002 to 31-10-2002 (iii) Final monetary responsibility certificate (iv) Certificate under Rule-62 of C. C. s (pen Rules (v) Statement of family of the retired official (vi) Joint photo (in triplicate)
2. Particulars of the govt. dues outstanding against the retired official which should be recovered in lump Govt. dues if any should be assessed from the amount of D.C.R. Gratuity. recovered.
3. Pension/ DCRG calculation has been made on the basis of Rs. 9500/- This C.R. holds good provided that there will be no change in the emoluments during the last 10 months of Service. If any change or any event occurs which has bearing in the amount of pension/DCRG etc, the case should promptly be sent to this office for taking necessary action. 49% D.A. has been taken into account towards calculation of DCRG.
4. The Service Book should be completed in all respects till the date of retirement and forwarded to this office alongwith final LPC/MRC for verification and return.
5. It is seen from the entries in the Service Book of the officer that he was promoted HSG-I on temporary & adhoc basis & posted as DPM, GH-GPO vide Co/GH memo No Staff/11-14/89 Dtd. 01-12-92 which was also confirmed to C.P.M.G, N.E. Circle, Shillong vide C.O./GH memo No Staff/11-14/89 Dtd. 21-05-93. The officer worked in HSG-I during the period from 04-12-92 to 19-12-92. His pay in HSG-I was fixed at Rs. 2450. In the meantime he was promoted to PSS Group on regular basis and Postal as Supdt. P.S. Silchar. He assumed the Charge of Supdt. PSD Silchar on 04-01-93. On his promotion to PSS Group his pay was fixed w.r.t. his pay in HSG-I which is irregular Since his promotion in HSG-I was not regular. His pay should have been fixed w.r.t. his pay in ASPOs cadre (Regular Post) under F.P. 22(1)(u)(i). The revised fixation of his pay is shown below.

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<u>Date</u>	<u>Pay required to be fixed</u>	<u>Pay already Fixed as shown in the Service Book</u>
4-01-93	2450	2600
1-01-94	2525	2675 } <i>Rs 2000 - 60 - 2300 - EB-75-320-100</i>
1-01-95	2600	2750
1-01-96	8000	8750 $\rightarrow$ <i>Rs 7500 - 250 - 12,000</i>
1-01-97	8250	9000
1-01-98	8500	9250
1-01-99	8750	9500
1-01-00	9000	9750
1-01-01	9250	10000
1-01-02	9500	10250

The case may be examined in the above light and over payment involved from 04-01-93 onwards may be assessed and recovered from his DCRG.

6. P.P.O., intimation of DCRG Com. Authority will be issued in due course.

To,

The Postmaster General ( A/Cs)  
Dibrugarh- Region  
DIBRUGARH - 786001

*Subodh*  
Accounts Officer (Postal)  
Pen Section, Guwahati-3

*pm*

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ANNEXURE-1

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DEPARTMENT OF POSTS - INDIA  
TO THE POSTMASTER GENERAL, DIBRUGARH REGION  
DIBRUGARH

NO:- AP/RP/3-172/2000

Date- 15-01-03

Sanction of Postmaster General, Dibrugarh Region,  
Dibrugarh vide this office memo of even No. dt. 09-12-02 for  
Rs.1,42,475/- (Rupees one lakh forty two thousand four hundred and seventy  
five) only being the leave encashment for EL of 226 days in/r/o Sri  
C.R.Deb ex-SRM/Silchar is hereby cancelled.

An amount of Rs.26,792/- (Ninety six thousand seven hundred  
ninety two) only has been assigned excess drawal in/r/o Sri C.R.Deb  
as per revised fixation of pay and allowance for the period from  
04-01-93 to 31-10-02.

As such the said amount of Rs.26,792/- (Ninety six thousand  
seven hundred ninety two) only should be recovered from his actual  
Leave encashment of Rs.1,42,475/- as shown in earlier memo and the  
balance of Rs.45,683/- (Rupees forty five thousand six hundred and eighty  
three) is only be payable to Sri C.R.Deb ex-SRM/Silchar.

✓ A/C

(A.B.SEAL)

AD(I)

for Postmaster General  
Dibrugarh Region, Dibrugarh

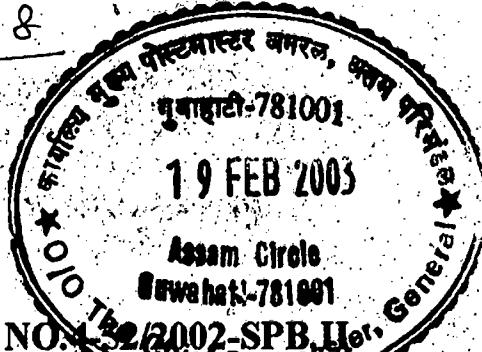
Copy to :-  
1. The Sr. Postmaster,  
Silchar for information  
2. The HRO RMS 'S' pn. Silchar for effecting payment.  
3. The SRM 'S' pn Silchar  
4. The DA(P)Kolkata  
5. The DDA(P) Gauhati  
6. Sri C.R.Deb, Lane No 1/A, Link Road, Silchar-6  
7. Bgt. Section, RO, Dibrugarh.

(A.B.SEAL)

AD(I)

for Postmaster General  
Dibrugarh Region, Dibrugarh.

## ANNEXURE 8



**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMUNICATIONS & IT**  
**DEPARTMENT OF POSTS**  
**DAK BHAVAN, SANSAD MARG,**

**NEW DELHI DATED THE 18<sup>TH</sup> FEBRUARY, 2003.**

To

**Shri S. Shyam  
Assistant Postmaster General(Staff)  
O/o the Chief Postmaster General  
Assam Circle  
GUWAHATI.**

**SUBJECT : HSG.I case of Shri C.R. Deb, Retired PS  
Gr.B Officer.**

'Sir,

I am directed to refer to your letter No. Staff/11-14/89 dated 23-12-2002 on the above subject and to invite your attention to this Department's letter No. 4-5/97-SPB.II/Pt. dated 22-09-1999. In view of the instructions contained therein, such proposals for retrospective regularization of adhoc arrangements made in HSG.I cadre cannot be agreed to.

**Yours faithfully**

*Srivastava*  
**(ARCHNA SRIVASTAVA)**  
**SECTION OFFICER**

ANNEXURE - 8A

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL:ASSAM CIRCLE:  
GUWAHATI-781001

No. Staff/11-4/89

Dated at Guwahati the 26.2.03.

W.D.

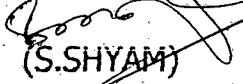
To

The DDA(P)  
Guwahati -3

Sub :- HSG-I – Case of Sri C.R.Deb, retired PS Gr-B Officer.

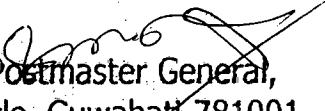
Ref :- DDA(P) ,Guwahati No.PN-58/2002-03/175 dtd. 29.8.02.

In pursuance of Directorate's letter No.4-52/2002-SPB-II dated 18.2.03, I am directed to inform you that such proposals for retrospective regularization of adhoc arrangements in HSG-I cannot be agreed to and the pension case of the officer be finalised accordingly.

  
(S.SHYAM)  
A.P.M.G.(Staff)  
For Chief Postmaster General,  
Assam Circle, Guwahati-781001.

Copy to :-

Sri C.R.Deb, Ex.SRM, Silchar, Lane No. 1A Link Road, Silchar-788006 for information. This refers to his representation dtd.7.2.03.

  
For Chief Postmaster General,  
Assam Circle, Guwahati-781001.

✓  
O.D.A.

2. It has been observed that in the case of a subscriber whose account is maintained by AGs/Pay and Accounts Officers and who dies while in service, the payment of the amount due to the nominee/nominees is sometimes delayed for the reason that the intimation about the death of the subscriber is not received by the Accounts Officer concerned promptly and there is also delay in submission of the required applications by the nominee/nominees. To obviate and reduce such delays, the Ministry of Home Affairs, etc., are requested to direct the Heads of Offices/Departments under them to take the following steps:—

- (i) Intimation about the death of a subscriber while in service should be sent to the Accounts Officer promptly to enable him to initiate action for completion of the Provident Fund Account. The Accounts Officer may at the same time be requested to inform the Head of Office/Department the details of nomination, etc., made by the deceased subscriber.
- (ii) Action should be taken to get the application for final payments of Provident Fund money from the nominee/family members of the subscriber for submission to the Accounts Officer without waiting for the legal heirs to initiate action.

[G.I., M.F., O.M. No. F. 35 (2)-E. V/67, dated the 18th May, 1968.]

(2) **Interest on final payment of GPF on retirement/quitting of service not payable for one month after submission of application.**—Frequent references are being received for clarification regarding the admissibility of interest of final payment to the subscribers who retire on superannuation or otherwise, or quit service. Rule 34 of the GPF (CS) Rules, 1960, as amended from time to time, lays down the manner of payment of amount in the event of the subscriber's quitting service. The final payment entails two essential requirements before the amount becomes payable—

- (i) the subscriber should have retired or quit service; and
- (ii) he should submit an application in the prescribed form in writing for final payment.

Either of the two requirements not being fulfilled, causes delay attributable to the subscriber in claiming the final payment. The rules lay down that steps have to be taken by the authorities concerned to make the payment to the subscriber payable on the date of retirement, and if the payment cannot be made within one month after the date of retirement, due to administrative difficulties or otherwise, the subscriber is entitled to interest under Rule 11 on the expiry of said one month from the second month onwards. If the subscriber submits application for final payment after retirement, he is not entitled to any interest for the period of delay in submission of the application, and in addition, interest is not payable for one month after submission of the application

for final payment. In short, the subscriber is entitled to interest under Rule 11 on the final balances after he quits service and submits application for final payment and the date of commencement of interest will be one month after the date of quitting service or submission of application, whichever is later. Ministries/Departments may please decide the cases in accordance with these clarifications.

2. To ensure speedy settlement of final payment of GPF, the Office of the Controller-General of Accounts have amended Rule 176 of the Central Government Account (Receipts and Payments) Rules, 1983, dispensing with the requirement of issue of authority, as required under Rule 34 (3) of the GPF (CS) Rules and instead, it has been laid down that the Pay and Accounts Officer shall issue a "pre-closing Statement of Accounts" not later than 10 weeks in advance of the said event based on ledger card and other records maintained by him specifying therein the month up to which the deductions and payments effected and interest element are included, to the DDO under intimation to the subscriber. It has also been laid down by the CGA that the DDO shall prefer, irrespective of whether he has received the said pre-closing statement of account from Accounts Officer or not, a bill in Form GAR-42 so as to reach the Accounts Officer one month in advance along with a calculation sheet indicating the manner in which the amount of final payment claimed, has been arrived at. The bill then will be checked by the Accounts Officer and passed for payment. This procedure has been designed to cut delay in the submission of bill by the DDO to the PAO.

3. All the Ministries/Departments of the Government of India are requested to bring the contents of this OM to the notice of all concerned.

[G.I., Dept. of Per. & Trg., O.M. No. 20 (3)-P. & P. W./92-E, dated the 5th August, 1994.]

#### TRANSFER OF ACCUMULATION IN THE FUND

#### 35. Procedure on transfer of a Government servant from one Department to another

(a) If a Government servant who is a subscriber to any other non-Contributory Provident Fund of the Central Government or of a State Government is permanently transferred to pensionable service in a Department of the Central Government in which he is governed by these rules, the amount of subscriptions, together with interest thereon, standing to his credit in such other fund on the date of transfer shall be transferred to his credit in the Fund:

Provided that where a subscriber was subscribing to a non-Contributory Provident Fund of a State Government, the consent of that Government shall be obtained.

(b) If a Government servant who is a subscriber to the State Railways Provident Fund or any other Contributory Provident Fund of the

- (i) The family must lodge a report with the concerned Police Station and obtain a report that the employee has not been traced after all efforts had been made by the police.
- (ii) An Indemnity Bond should be taken from the nominee/dependents of the employee that all payments will be adjusted against the payments due to the employee in case he appears on the scene and makes any claim.

2. One of the Accountants-General has sought clarification as to the period up to which interest could be allowed on General Provident Fund balance in respect of past cases consequent on the issue of the OM, dated 29-8-1986.

<sup>A</sup>[ Under Provident Fund Rules, interest can be paid on the Provident Fund balance of a subscriber up to a period of 6 months from the date of quitting of service. [ Rule 11 (4) of GPF (CS) Rules ]. Accordingly, the interest can be allowed up to 6 months from the date report has been obtained by the family from the Police Department that the employee has not been traced after all efforts have been made by the Police. The position may kindly be confirmed.]

Ministry of Personnel, Public Grievances and Pensions (Department of Pension & P.W.), New Delhi.

C & A.G., U.O. No. 1043-AC/II/132-88, dated 5-9-1988.

#### DEPARTMENT OF PENSION AND PENSIONERS' WELFARE

We may confirm the position as at <sup>A</sup>[ ] of C & AG Note, dated 5-9-1988.

C. & A.G.

D/P & PW., Dy. No. 1983-P & PE, dated 21-10-1988.

[C. & A.G., Lr. No. 1429-AC-II/132-88, dated the 30th November, 1988.]

(8) Interest on Final Payment.— See GID (2) below Rule 34.

#### C. & A.G'S DECISIONS

(1) Head of Accounts Office in IA & AD.— It is hereby clarified that for Indian Audit and Accounts Department, "Head of Accounts Office" means the PAO (Audit) concerned and "the immediate superior to the Head of Accounts Office" means the Accountant-General in whose office the PAO (Audit) is located and functioning.

[ C. & A.G's Circular No. 98-Audit/28-83, dated the 19th February, 1983.]

(2) When a subscriber retires on superannuation, the period of six months for allowing interest to exclude the immediate succeeding month.— In a concrete case where the subscriber's last day of service was

the 31st of May, a doubt was felt as to whether for the purpose of computing 6 months within the meaning of Rule 11 (4) of the GPF(CS) Rules, the month of June should be reckoned and interest allowed up to the end of November only or the 6 months should be computed excluding the month of June. It was decided in consultation with the Government of India that in such a case the subscriber actually quits the service on the 1st of June which is his first non-working day, irrespective of whether he actually hands over charge in the afternoon of the 31st of May or on the forenoon of the 1st of June and as such the amount of Provident Fund money does not become payable to him before the 1st of June in terms of Rule 29 ibid. In this view, when a subscriber retires on the last day of a month, the period of 6 months for the purpose of Rule 11 (4) ibid should be counted after excluding the immediate succeeding month, that is to say, for instance, when a subscriber's last day of service is the 31st of May, the period of 6 months should be computed from July to December and not from June to November.

[ C. & A.G.'s No. 1820-Admn. II/52-N.G.E. II/56-Pt. I, dated the 21st August, 1957. ]

**(3) How to reckon six months when a subscriber dies on the forenoon of the last day of a month.**—A question was raised as to how the period of six months should be reckoned in the case of a subscriber who dies in the forenoon of the last day of a month before retirement. It has been decided by the Comptroller and Auditor-General of India, in consultation with the Government of India, that as under Rule 233 of Compilation of Treasury Rules, Volume-I, the pay and allowances can be drawn for the day of a Government servant's death even though he may have died in the forenoon of that day, the day of death of the subscriber should be treated as the last day of his service and he should be deemed to have quit the service the following day. Therefore, in all such cases the period of six months for purposes of Rule 11 (4) of the GPF (CS) Rules, 1960, should be reckoned from the second month following the month in which the subscriber dies.

[ C. & A.G.'s Circular Letter No. 1562-Tech. Admn. II/265-64, dated the 26th September, 1964. ]

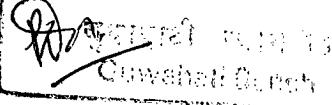
**(4) Interest to be allowed on PF balances in cases of delayed submission of bills by the DDOs.**—..... C & AG's UO Note\*, dated the 2nd May, 1986, regarding clarification on certain points relating to payment of interest on delayed payment of PF balances. It is clarified that interest will be payable in a situation mentioned by you in Para. 2 of your note, dated the 2nd May, 1986. This is for the reason that interest is to be allowed when there is no delay on the part of the subscriber but payment is delayed due to administrative reasons.

[ G.I., Dept. of Pen. & P.W., D.O. No. 20 (3)-87/P. & P.W., dated the 16th February, 1987.]

\**Copy of UO Note referred to*—

Rule 11 (4) of the General Provident Fund (CS) Rules provides that the interest on Provident Fund balance should be paid up to the end of the month

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19 AUG 2004  
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Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

In the matter of:

O.A. No. 175 /2003

Shri Chitta Ranjan Deb

... Applicant

-Vs-

Union of India & Ors.

.... Respondents.

-AND-

In the matter of:

Rejoinder submitted by the applicant in reply to the written statement submitted by the respondents.

The humble applicant above named most humbly and respectfully state as under: -

1. That with regard to the statements in the form of "brief history" of the case by the respondents Union of India, it is submitted that the respondents have specifically admitted that the applicant was promoted on Ad-hoc basis as Deputy Postmaster-I at Guwahati G.P.O following the office order dated 01.12.1992. The respondents further submitted that he had performed his duty as Deputy Postmaster w.e.f. 04.12.1992 upto 22.12.1992. Be it stated that as per normal channel of promotion the applicant was eligible and entitled to promotion to the cadre of Deputy Postmaster i.e. H.S.C-I on regular basis from the post of Asstt.

Filed by the applicant  
Borough: Subrata Ghosh  
Advocate  
19.08.04

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Superintendent of Post offices. However it is further admitted by the respondents Union of India that the applicant while working on ad-hoc basis in the cadre of H.S.G-I, he was promoted to the next higher post of Superintendent PS Group-B on regular basis on being relieved he had joined in the promotional post of Superintendent PS Group-B at Silchar on 04.01.1993 and the pay of the applicant was accordingly fixed in the cadre of Superintendent PS Group-B taking into consideration the pay scale granted to the applicant while working on ad-hoc basis as H.S.G-I, as such there was no irregularity committed while fixing the pay of the applicant in the cadre of Superintendent PS Group-B.

It is further noticed from the written statement that the respondents also sent a proposal of their own for regularization of the ad-hoc promotion of the applicant to the cadre of H.S.G-I in the Directorate at New Delhi. However the Directorate did not agree with the said proposal, therefore ad-hoc promotion of the applicant could not be confirmed.

It is submitted that post in the cadre of H.S.G-I was available at the relevant point of time when the applicant attained eligibility for the said post and accordingly he was promoted to the cadre of H.S.G-I on ad-hoc basis. Therefore when the post was available and the applicant was eligible there was no justification to deny regularization to the said post of H.S.G-I. Moreover the applicant otherwise also entitled for

regular promotion in normal course to the said cadre of H.S.G-I but due to the fault of the respondents the applicant was neither confirmed nor regularized in the cadre of H.S.G-I at the relevant point of time although post was available and the applicant was appointed duly in the said post as such he is entitled to be confirmed in the said post retrospectively.

In the similar facts and circumstances the respondent Union of India had forced on Mr. Samarendra Shyam to avail promotion in the higher post of Superintendent PS Group-B while he was working as Assistant Superintendent of Post offices under CPMG, NER, Shillong without granting him the benefit of promotion to the cadre of H.S.G-I and as a result he had sustained huge financial loss in the matter of fixation of pay which was recurring in nature in such compelling circumstances, Shri S. Shyam approached this Hon'ble Tribunal through O.A No. 303/2002 against the similar grievance and the said Original Application was allowed by the Hon'ble Tribunal vide it's judgment and order dated 02.09.2003. Similar benefit further granted to Sri H. Ahmed another employee of the Office of the CPMG, Guwahati when the matter is taken up by the Minority Commission. Therefore denial of similar benefit of regularization/confirmation to the present applicant by the same Directorate is violative of Article 14 of Constitution of India. The applicant cannot suffer due to the fault or lapses of the administration. As such contention of the respondents

made in the "brief history" of the case is contrary to the settled position of law.

It would be evident from the decision rendered by this Hon'ble Tribunal in O.A. No. 303/02 that many of the employees who were working in the cadre of A.S.P.O had been promoted to the cadre of P.S Group-B for the interest of the department without considering their cases for promotion to the cadre of H.S.G-I and those facts would be evident more particularly from the record of O.A. No. 303/02 decided on 02.09.2003. Therefore the present applicant cannot be held responsible for non-consideration of his promotion on regular basis to the cadre of H.S.G-I. However the applicant was eligible as per Rule for promotion to the post of H.S.G-I and also discharged his duty to the said post, as such, benefit of fixation granted to the applicant in the cadre of H.S.G-I cannot be taken away by the respondents without notice.

A copy of the judgment and order dated 02.09.2003 is enclosed hereto for perusal of Hon'ble Tribunal as Annexure-A.

2. That your applicant categorically denies the statements made in para 1 and 5 of the written statement and further begs to say that the contention of the respondents that pay fixation of the applicant was wrongly done in the cadre of PS Group-B taking into consideration the pay scale extended to the applicant while working as H.S.G-I on ad-hoc basis is not at all

correct rather pay was rightly fixed in the cadre of PS Group-B taking into account the scale of H.S.G-I as because the applicant was eligible for regular promotion to the cadre of H.S.G-I which is further confirmed from their own statement that his case was forwarded to the Directorate for regularization of ad-hoc appointment in the cadre of H.S.G-I but the Directorate did not agree without assigning any valid reason for such regularization. Therefore it is quite clear that the applicant was eligible while he was granted promotion to the cadre of H.S.G-I. Moreover the contention of the respondents that the applicant was not eligible for regular promotion at the relevant point of time when he was granted ad-hoc promotion to the cadre of H.S.G-I, this statement is contrary to their own record as because he was regularly promoted in the next higher cadre of PS Group-B while working as ad-hoc basis in the cadre of H.S.G-I. Respondents did not disclose the senior persons who were eligible at the relevant point of time for promotion to the cadre of H.S.G-I therefore contention of the respondents that the applicant was not eligible for regular promotion to the cadre of H.S.G-I is false and misleading.

It is further submitted that the contention of the respondent that the applicant was not eligible for regular promotion to the cadre of H.S.G-I is totally false and misleading and the said statement is contrary to the letter dated 21.05.2003 (Annexure-XIX of the O.A) issued by the C.P.M.G, NE Circle, Shillong,

wherein it would be evident that the C.P.M.G has categorically stated that the applicant would have continued had he not been promoted to PS Group-B in the post of H.S.G-I.

It is further submitted that normally promotion in the cadre of H.S.G-I is considered on the basis of seniority from amongst the H.S.G-II official from general line and the official of Inspector's line working as Asst. Superintendent of Post Offices. In this connection it may further be stated that after release of the applicant from the post of HSG-I consequent upon his regular promotion to the post of PS Group-B one Sri Sukleswar Das was appointed to the said post of HSG-I vide Memo No. Staff/11-4/89 dated 08.07.1993 who is junior to the present applicant. This fact would further be confirmed from the letter issued by the C.P.M.G, Guwahati vide letter No. Staff/2-29/91 dated 29.11.94 and also Memo No. Staff/9-3/85 dated 09.08.85. Qualification for the post of H.S.G-I also prescribed in Vol. IV of the Post and Telegraph Manual, wherein it is stated that a Postmaster should be a man of business habit and understand Account Keeping. He should be thoroughly acquainted with the Rules of Post Offices as laid down in the Volumes of Post and Telegraph Manuals and also with the rules for the public as published in the Post and Telegraph guide. The applicant was well acquainted with the above rules and he was rather found suitable even for the higher post of PS Group-B. Therefore contention of the

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respondents that the applicant was not eligible was totally wrong.

Copies of the Post and Telegraph Manual Vol. IV establishment, memo dated 09.08.85 and letter dated 29.11.94 are enclosed hereto for perusal of the Hon'ble Tribunal as Annexure-B (Series).

3. That with regard to the statement made in paragraphs 7, 8, 9, 10 and 11, the applicant denies the correctness of the same and further begs to state that the contention of respondents that pay of the applicant was wrongly fixed after his promotion to the post of PS Group-B is not at all correct as per hierarchy maintained in the Department of Post. A person holding the post of Asstt. Superintendent of Post Offices got his avenue in the cadre of H.S.G-I before his promotion to the cadre of PS Gr-B, therefore his pay was rightly fixed to the cadre of PS Group-B taking into consideration the scale of pay of H.S.G-I. Respondents were well aware of the aforesaid factual position before considering his regular promotion to the cadre of PS Group-B but even then he was considered and promoted to the cadre of PS Group-B, therefore applicant's fixation benefit to the cadre of PS Group-B cannot be taken away that too without giving any notice merely on the ground that he was working on ad-hoc basis in the cadre of H.S.G-I while promoted to the next higher grade of PS Group-B. His pay was rightly fixed to Rs. 8,750/- and there was no error in the said

fixing. Therefore question of detection of any mistake or wrong fixation does not arise at all as contended by the respondents in the aforesaid paragraph of the written statement. Applicant was rightly drawing the pay of Rs. 10,250/- w.e.f. 01.01.02 as such reduction and refixation of his pay to Rs. 9,500/- has been made arbitrarily in violation of principles of natural justice that too without notice as such reduction of pay and recovery of Rs. 96,792/- is contrary to the settled position of law and the impugned orders are liable to be set aside and quashed.

4. That the applicant categorically denies the correctness of the statement made in paragraph 12, 13, 14, 15, 16, 17, 18, 19 and 21 of the written statement and reiterates the statements made in the original application. So far Mr. H. Ahmed and Mr. S. Shyam the employees of the same department faced similar circumstances, however the respondents granted retrospective benefit to Mr. H. Ahmed to the cadre of H.S.G-I following the request of Minorities Commission and so far Mr. S. Shyam is concerned similar benefit was granted following a direction passed by this Hon'ble Tribunal in O.A. No. 303/02. Therefore denial of said benefit to the present applicant attracts Article 14 of the Constitution of India.

In the facts and circumstances stated above the application deserves to be allowed with cost.

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### VERIFICATION

I, Shri Chitta Ranjan Deb, Son of Late J.C. Deb, Retired Superintendent, RMS'S' Division, Silchar, resident of Link Road, Lane No.1-A, Silchar -788 006, Assam, do hereby verify that the statements made in Paragraph 1 to 4 of this rejoinder are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the 14th day of August, 2004.

Chitta Ranjan Deb

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No: 203 of 2002.

Date of Order : This the 2nd Day of September, 2003.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.V.Prahaladan, Administrative Member.

Sri Samarendra Shyam  
Assistant Postmaster General,  
Working under the Chief Postmaster General,  
Assam Circle,  
Guwahati-781001.

...Applicant

By Advocate Sri M.Chanda.

- Versus -

1. Union of India,  
represented by the Secretary to the  
Government of India,  
Ministry of Communication,  
Department of Posts,  
New Delhi.

2. The Deputy Director General (Personnel)  
Office of the Director General,  
Department of Posts, Dak Bhawan,  
Parliament Street,  
New Delhi-110001.

3. The Chief Postmaster General  
North East Postal Circle  
Shillong-793001.

...Respondents

3. Sri A.K.Choudhuri, Addl.C.G.S.C.

O R D E R (ORAL)

CHOWDHURY J. (V.C.)

The crux of the issue pertains to promotion of the applicant in the Grade of HSG-II. According to the applicant he was eligible for promotion to HSG Grade-I on 7.7.1990 when his junior Sri J.C.Saha was instead given the benefit of promotion to the cadre of HSG-I. In the earlier O.A. the applicant pleaded that on 6.10.1980 he was promoted to the Grade of Assistant Superintendent of Post Offices. The next promotional avenue in the non gazetted status was the HSG-I in the scale of pay of Rs.2000-3200/- instead the applicant was promoted to P.S.Group B cadre in the scale of pay of Rs.2000-3500/- and posted as the Assistant Director of Postal Services on 4.8.1989, a higher post with higher responsibility in

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and  
Advocate  
19-08-04

spite of the fact that senior officers above him were available for. According to the applicant he ought to have offered the post of Assistant Superintendent of Post Offices and the post of Assistant Director of Postal Service ought to have offered to his senior. On 16.7.1990 Sri A.R.Bhowmik was promoted to the cadre of P.S.Group B and the post of Postmaster, Agartala became vacant. Instead of appointing the applicant in the said post his junior Sri J.C.Saha, ASPO was posted as Postmaster, Agartala. The applicant was relieved from the post of Assistant Director on 9.10.1990 and ordered to be reverted to the cadre of Assistant Superintendent though his junior was working as HSC-I. The Senior Superintendent of Post Offices, Meghalaya proceeded on leave with effect from 17.10.1990 instead of posting a senior officer in the post advised the applicant to join as Superintendent of Post Offices Meghalaya Division. The incumbent did not return to the post. The applicant submitted representation which was turned down by the authority and therefore he moved the Tribunal finally by the aforementioned O.A.

2. On consideration of the respective cases the Tribunal found that when the post of HSG-I fell vacant the applicant was entitled to be considered for promotion to the post and held that there was no justifiable reasons for not giving him the promotional benefit in the cadre. The reasonings assigned in the impugned communication dated 16/21.5.2001 in rejecting the representation was held to be unlawful and the same was set aside and quashed. The respondents more particularly, Chief Postmaster General was directed to examine the case afresh

contd..3

and pass a fresh order. The applicant thereafter submitted representation alongwith the judgment of the Tribunal. By the impugned order dated 9.8.2000 the representation was rejected. Hence this application assailing the legality and validity of the order.

3. The respondents contested the claim of the applicant and submitted the written statement. We have heard Mr M.Chanda, learned counsel for the applicant and Mr A.K.Choudhuri, learned Addl.C.G.S.C for the respondents at length. While passing the impugned order dated 9.8.2002 the Chief Postmaster General, N.E.Circle assigned the following reasons :

- "a) That Shri Shyam has never been posted to HSG-I grade but was directly promoted from ASP cadre to PSS Gr.B.
- b) There is no HSG-I post vacant during the material period in 1991 and 1992 against which the notional promotion of Shri S.Shyam can be considered.
- c) The case for the above notional promotion had already been considered by Director General Posts, an authority superior to Chief PMG Shillong and had been rejected."

The reasons ascribed in para 5 is liable to be rejected at the first instance. The reference to the order/decision reportedly made by the Director is a non existent order. The said order dated 16/21.5.2001 was set aside and quashed in O.A.439/2001. It only speaks of total non application of mind of the respondents. The other reasonings indicating about the want of vacancy during the period 1991-1992 for providing notional promotion to the applicant is also equally incomprehensible if not inane. in the written statement itself the respondents indicated that during the period of officiation of the applicant in Group B a "short term" vacancy in HSG-I cadre fell vacant at Agartala post office and Sri A.R.Bhowmik was posted there. The said vacancy was did exist for more than a year. On the other hand a junior of the

contd..4

applicant was allowed to officiate at Agartala as per order of the Director of Postal Services. The respondents also admitted about his representation to officiate in HSG-I could not be considered as his posting in the higher cadre was required in the interest of service. The aforementioned post of HSG-I cadre was transferred to open general line only vide office letter dated 3.7.91. The reasonings ascribed in the impugned order that for want of vacancy the applicant "could not be promoted", cannot be sustained. Sri H.Ahmed who is senior to the applicant and promoted only after his acquittal from the court cases and in accordance with the direction of the directorate and Minority Commission. In the written statement the respondents cited the extent of the power of the Commission. The decision of the Tribunal was also not meant to be disregarded, under the Constitutional scheme, the executive is subject to judicial restraint. They must do what is lawful by lawful means and not be unlawfully. The course of justice must not be deflected or interfered with. Those who strike at it, they know at the very foundation of the society where they live. The offence of contempt is really a wrong done to the public by <sup>weakening</sup> the authority and influence of Courts and Tribunals, which exist for their good. In the earlier O.A the Tribunal clearly observed that there was no justification in not giving the benefit to the applicant and issued direction to the respondents to consider the same in the light of the observations. The impugned order passed by the respondents which was set aside ad quashed by that O.A. was sought to be resurrected in defiance of the order passed by the Tribunal. The imugned communication dated 9.8.2002 and the reasonings thereof ie also runs counter to the earlier directions of the Tribunal. Accordingly the order

dated 9.8.2002 is also set aside and quashed. The respondents are directed to consider the case of promotion of the applicant to HSG-I and to provide all the consequential benefits forthwith.

The application is allowed to the extent indicated with a cost of Rs.2000/-.



sd/ VICE CHAIRMAN  
sd/ MEMBER (A)

Certified to be true to the best of my knowledge & belief

*John*  
19/9/03  
Section Officer (J)  
C.A.T. GUWAHATI BRANCH  
Gowachari, Guwahati-781005



# POSTS AND TELEGRAPHS MANUAL

VOLUME IV

ESTABLISHMENTS

FOURTH EDITION (Reprint)

(Incorporating Correction lists for 1 - 54th Containing  
Correction slips from 1 to 266)



Published under the Authority of the  
Director-General of Posts and Telegraphs

For Govt  
Govt.  
Adviser  
19.08.04

LETTERS OF RECOMMENDATION OBJECTIONABLE

237. The practice of bringing letters by a departmental official for promotion, transfer, etc., from persons who are not in a position to judge the merits of the case, but who happen to be acquaintances or friends of the official's superior, or who are believed to have influence, is highly objectionable and such letters recommending an official for promotion or asking for any favour on his behalf, e.g., that he may be transferred, or that a transfer already ordered may be cancelled, or that the nature of his duties may be changed, etc., will not be attended to.

QUALIFICATION OF OFFICIALS

238. The chief qualifications required of the following classes of officials are noted against each:—

(i) *Postmaster.*—The postmaster should be a man of business-habits and understand account-keeping. He should be thoroughly acquainted with the rules of the Post Office as laid down in the Volumes of the *Posts and Telegraphs Manual*, and also with the rules for the public as published in the *Post and Telegraph Guide*. He should be familiar with the object and use of all the forms prescribed for the Post Office. He should be able efficiently to supervise the work done by the clerks, and to maintain strict discipline in his office. He should be energetic and intelligent and able to act with judgment and promptitude in cases of robbery, fraud, etc. He should show tact and courtesy in his dealings with the public transacting business with the Post Office. He should have a satisfactory record of service.

(ii) *Inspector of post offices.*—An Inspector must be a man of active habits and physically able to stand the strain of constant travelling by night as well as by day. He must be thoroughly acquainted with the work of post offices and the positions of post offices and mail lines. He must also be able to conduct efficiently the investigations that are entrusted to him.

(iii) *Inspector, Railway Mail Service.*—An Inspector must be a man of active habits and physically able to stand the strain of constant railway travelling by night as well as by day. He must be acquainted with sorting, the positions of the mail offices, the beats of the sections, the nature and extent of the work done by each office and section, the different train services and the mail routes of the lines of railway in the Division. Above all,

1851  
✓  
DPM

POSTS AND TELEGRAMS MANUAL

VOLUME IV  
ESTABLISHMENTS

CONTINUOUS

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Advocate  
19. 6. 61

The petition should be reviewed at the beginning of each year and anticipated vacancies calculated accordingly. Cases of officials considered but overlooked should be reviewed when next selection is made.

HIGHER SELECTION GRADE (GENERAL LINE)

272-B. (1) Promotion to the Higher Selection Grade posts in Circle Offices, and in the Foreign Post Office, at Bombay is made from officials in the Lower Selection Grade normally in order of seniority, but the appointing authority may, in his discretion, pass over any senior official whom he does not consider fit for such promotion.

(2) *Not Printed.*

\* \* \* Pursuant to the acceptance of the recommendations of the Third Central Pay Commission, the following two grades—H.S.G. I & II, above the L.S.G. have been introduced :

(a) Sub-Postmasters and Head Postmasters supervising six or more Lower Selection Grade officials in the office will be placed in H.S.G. I in the pay scale of Rs. 700-30-760-35-900.

(b) (i) Head Postmasters not covered by item (a) above ;

(ii) Deputy Postmasters in the existing H.S.G. in the Gazetted Head Post Offices ; and

(iii) Sub-Postmasters supervising 2 to 5 L.S.G. officials will be placed in H.S.G. II in the scale of Rs. 550-20-650-25-750.

H.S.G. II posts are earmarked exclusively for general line officials and will be filled by promoting L.S.G. officials on seniority-cum-fitness basis. In Circles having Presidency post offices, the general line represents the combined cadre of Lower Selection Grade postal officials in the Presidency town and the rest of the Circle. Short-term vacancies will also be filled, as far as possible from among officials of the same line to which the officials going on leave or on deputation, belong.

✓ H.S.G. I posts will be filled on 50 : 50 basis from H.S.G. II officials from the general line and the officials from the Inspectors line working as Assistant Superintendents of Post Offices, the odd post going to the general line officials.

The appointments of officials from H.S.G. II to H.S.G. I (both from the general line and the Inspectors line) will involve assumption of higher duties and responsibilities and pay will be fixed under the provisions of F.R. 22 (C).

[ D.G., P. & T. No. 31-1/74-PE.I, dated 19-6-74 & No. 20-43/77-SPE-I, dated 21-3-79. ]

NOTE 1.—In case the total number of Higher Selection Grade posts happens to be an odd number, the odd post will go to the officials of the General line.

NOTE 2.—The allocation of posts on 50 : 50 basis between the two lines will apply to the permanent and temporary posts separately.

The P & T Board has decided that all future creation of posts of H.S.G. I in the pay scale of Rs. 700-900 on the Postal Side, which are at present shared by officials from the Inspectors line and those from the

P.T.

General line in the ratio of 50 : 50, the odd post going to the General line will hereafter be exclusively reserved for officials from General line.

In so far as the existing posts of H.S.G. I (i.e. posts which are in existence prior to the date these orders come into effect) are concerned, they will continue to be shared between officials from the Inspectors line and those from the General line in the ratio of 50 : 50 the odd post going to the General line, as hitherto. In other words at any given time, the share of officials from the Inspectors line and those from General line, out of the posts in H.S.G. I in the pay scale of Rs. 700-900, which are in existence before these orders come into effect, will be in the ratio of 50 : 50, with the odd posts going to officials from General line.

[ D.G., P. & T., No. 28-4479-PB.I, dated 4-1-80. ]

(3) Promotion to the Higher Selection Grade in the Railway Mail Service in the general line (i.e. excluding posts of Assistant Superintendents) is made from the Lower Selection Grade in order of seniority subject to the rejection of the unfit. Out of every five vacancies, the first four are filled from the Lower Selection (General Line) and the fifth from Lower Selection Grade Accountants. Short term vacancies of not more than one months' duration are filled in accordance with Rule 50 above, and short term vacancies of more than one month's duration but not more than four month's duration are filled by promotion of officials of the cadre to which the respective incumbents vacating the posts belong.

#### DIRECTOR-GENERAL'S INSTRUCTIONS

As per recommendations of the Third Central Pay Commission the existing cadre of Higher Selection Grade in the scale of Rs. 335-425 has been replaced by two grades viz. H.S.G. II in the scale of Rs. 550-750 and H.S.G. I in the scale of Rs. 700-900.

The Head Sorting Assistants or Record Officers/Sub-Record Officers, who directly supervise two to five L.S.G. Officials under them in their respective "sets" or Record/Sub Record Offices should be placed in the Higher Selection Grade, Grade II in the scale of Rs. 550-750. This grade should be allotted also to those Record Officers/Sub Record Officers who have 7 or more L.S.G. staff in Mail Offices and Sections attached to the respective Record/Sub-Record Offices.

The posts of Head Record Officers, at present in the scale of Rs. 335-425 should be placed in the revised Higher Selection Grade (Grade I) in the scale of Rs. 700-900.

The posts of H.S.G.-II will be filled from the officials in the Lower Selection Grade on the basis of seniority-cum-fitness.

The posts of Head Record Officers in Higher Selection Grade (Grade I) are to be filled on the basis of selection by a duly constituted Departmental Promotion Committee from out of the Higher Selection Grade (Grade II) officials in position.

[ D.G., P. & T. No. 6-9374-PE-II, dated 3-5-75 and 7-5-75. ]

ASSISTANT SUPERINTENDENTS OF POST OFFICES/RAILWAY MAIL SERVICE

272-C. The Posts of Assistant Superintendents of Post Offices and Assistant Superintendents of Railway Mail Service including Sorting

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE POSTMASTER GENERAL: :N.E.CIRCLE: :SHILLONG.

Memo No. Staff/9-3/85.

Dated at Shillong the 9-8-85.

The following promotions, transfer and posting in the cadre of Asstt. Supdt. of post offices are issued in the interest of public service. These are on consequence upon the upgradation of the posts vide this office memo No. Est/29-1/76 dated 9-8-85. The promotions are temporary and on adhoc basis and will not confer any claim for regular absorption or counting seniority in the cadre of A.S.P.O.S.

## Name and designation of the official.

## Posted on promotion as-

✓ 1. Shri Chitta Ranjan Deb, SDO Silchar.	--	ASPOS, O/O SSPOS, Silchar.
2. Shri Bincy Bhusan Choudhury, IPOS(Plg), O/O the D.P.S. Guwahati.	--	ASPOS(Inv), O/O the DPS Guwahati.
3. Shri Binanda Hazarika, C.I. Tezpur.	--	ASPOS, O/O the SPOS, Tezpur.
4. Md. Mahasin Ali, IPOS(PMI), O/O the DPS Guwahati.	--	ASPOS, O/O the SPOS, Nowgong.
5. Shri Kulesh Chandra Sarma, Office Supervisor, O/O the SSPOS, Guwahati.	--	ASPOS, O/O the SPOS, Jorhat.
6. Shri N.R. Baul, IPOS(PMI), Dibrugarh.	--	ASPOS, O/O the SPOS, Dibrugarh.
✓ 7. Shri Sukleswar Das, SDIPOS, Bijoynagar.	--	ASPOS (Cell), C.O. Shillong.
8. Shri Paritosh Majumdar, SDIPOS, Nalbari.	--	ASPOS, O/O the SPOS, Dhubri.
9. Shri Sudhir Ghosh, IPOS (Inv), O/C the DPS Guwahati.	--	ASPOS(Inv), C.O. Shillong.
10. Shri Madhab Chandra Das, SDIPOS(W), Silchar.	--	ASPOS, Shillong Central Sub Dvn.
11. Shri Sailendra Roy, C.I. Kohima.	--	ASPOS, O/O the SSPOS, Shillong.
12. Shri Lal Ram Chhana, IPOS, Churachandpur.	--	ASPOS, O/C the DPS Aizawl.

*To be sent  
for review  
on 19.8.85*

...2/....

--2--

Posting of Shri Madhab Chandra Das is in partial modification of this office earlier memo of even number dated 3-5-85.

The officials may be relieved after 22-8-85 and before 28-8-85 positively on local arrangement to enable them to join their new assignment without delay.

1/1

( I.DEWRI )

Director, Postal Services (HQ),  
N.E.Circle, Shillong. 793001.

Copy to :-

1. The D.P.S. Guwahati/Imphal/Kohima/Aizawl.
2. The SSPOS/SFCs, Silchar/Shillong/Guwahati/Tezpur/  
Dibrugarh/Nalbari/Dhubri/Jorhat/  
Nowgong.
3. The Postmaster (G), Guwahati/Silchar/Shillong.
4. The Postmaster, Imphal/Kohima/Aizawl/Tezpur/  
Dibrugarh/Nalbari/Dhubri/Jorhat/N  
Nowgong.
5. The Group Officers concerned in C.O. Shillong.
6. P/F of the officials concerned.
7. The A.D. (Accounts), C.O. Shillong.
8. The JAO (Bgt), C.O. Shillong.
9. S.S. AGF Section, C.O. Shillong.
10. Spare.
11. *officials concerned.*

*Parsons* 9/8/85  
For Postmaster General,  
N.E.Circle, Shillong.

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL: ASSAM CIRCLE: GUWAHATI-1

No. Staff/2-29/91 dated at Guwahati the 29.11.94.

In this office memo of even No. dtd 12.2.91, the officials named below were approved for appointment as ASPOS on regular basis in the scale of pay of Rs. 1640-60-2600-EB-75-2900/- . The seniority of the ASPOS in the approved cadre were not shown in the said memo.

The DPS Assam Circle Guwahati is now pleased to issued the modified memo showing the proper seniority of the officials in ASPOS cadre as follows:

Sl. Name of officials

1. Sri S K Bora
2. Sri B K Dam
3. Sri C R Deb
4. Sri B B Chowdhury
5. Sri B Hazarika
6. Sri M Ali
7. Sri K C Sarma
8. Sri N R Baul
9. Sri S Das
10. Sri S Ghose
11. Sri R C Paul
12. Sri P Chakrabarty
13. Sri S Roy (SC)
14. Sri N N Mitra (SC)
15. Sri Atul Das. (ST)

*Guwahati*  
(I C SARMA)  
APMG(STAFF)  
O/O CPMG:GUWAHATI-1

Copy to:-

1-9. All Sr. Supdt / Supdt of POs, Assam Circle.  
10-11. Sr. PM, Guwahati / Silchar  
12-27. All Postmasters, Assam Circle.  
28-35. Officials concerned.  
36-43. AP of the officials  
44-49. All Group officers CO/RO  
50. The PMG, RO/Ghy

*Guwahati*  
(I C SARMA)  
APMG(STAFF)  
O/O CPMG:GUWAHATI.

*True Copy  
Anil Adhikari  
19.08.94*